MESSAGE FROM LOK SABHA The Mulki Rules (Repeal) Bill, 1973

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Mulki Rules (Repeal) Bill, 1973, as passed by Lok Sabha at its sitting held on the 18th December 1973."

Sir. I lay the Bill on the Table.

THE APPROPRIATION (RAILWAYS) NO. 4 BILL, 1973- (contd)

थी जगदम्बी प्रसाद यादव (बिहार): माननीय उपाध्यक्ष महोदय, इस निकम्मे विभाग को एक पैसा भी खर्च करने के लिए देना सचमच में लगत। है कि एक गनाह होगा।

संसदीय कार्य विभाग तथा निर्माण और आवास मंत्रालय में राज्य मंत्री (श्री ओम मेहता): तो फिर ग्राप बिहार वापस कैसे जायेंगे।

श्री जगदम्बी बसाद यादव: मैं यह इस-लिए कहना चाहता हं कि इस मंत्रालय से इंसाफ मांगने में कचरापाड़ा का सैनिटरी इंस्पेक्टर श्री एस० पी० वर्मा. 1968 से लगानार लगा रहा, लेकिन उसको इंसाफ नहीं मिला। 40-40. 45-45 दिन तक उसने ग्रनशन किया, फिर भी कुछ नहीं हवा। श्रीमन्, रेलवे में ऋड नाइट स्वायल उठाने के लिए, जिस काम को सिर्फ मेहतर करते हैं उन मेहतरों की जगह पर अधिकारियों ने एक ब्राह्मण ग्रीर एक केवट को वहाल किया। ग्रगर वे यह काम करते तो कोई हैरानी की बात नहीं थी. लेकिन उन्होंने यह काम नहीं किया। इस सम्बन्ध में उस इंस्पेक्टर

ने रेलवे अधिकारियों से इंसाफ मांगा. लेकिन उन्होंने इंसाफ नहीं दिया। हर प्रकार का उपाय करने के बाद वह जल मरा। भ्राज उसके दो छोटे बच्चे हैं जिन का दिमाग शायद ठीक नहीं है। उसकी बच्चियां श्रविवाहित हैं और उसका परिवार ग्राज त्राहि त्राहि कर रहा है। पहले भी सदन में यह बात उठाई गई। लिखने पढने से तो इनके कानों पर जूं रेंगती नहीं है। यह सरकार मेहतरों, हरिजनों के लिए सारी सुविधाएं महैया करने की बात करती है, लेकिन जब हरिजनों की जगह पर ऐसे लोगों को बहाल किया जाता है भीर उन अधिकारियों पर जो प्रश्न उठाता है तो उसे नौकरी से वर्खास्त किया जाता है। वह इंसाफ मांगता है, लेकिन श्रात्मदाह करने तक इस सरकार के कानों पर जं नहीं रेंगती है। इस-लिए इस सरकार को एक पैसा भी देना सदन के लिए गुनाह है। मैं मंत्री जी से जानना चाहंगा कि ग्रापने उसके परिवार की व्यवस्था के लिए क्या किया जिस से उसकी ग्रात्मा को शांति मिले। जिन ग्रधिकारियों ने यह अन्याय किया उनसे ग्राप इसका क्या निराकरण करा रहे हैं। उसने आप की पार्लियामेंट के सामने. राष्ट्रपतिभवन के सामने इंसाफ मांगते मांगते ग्रात्मदाह किया है। प्रकार ग्रात्मदाह करने वाले बलिदानी को ग्राप नकार नहीं सकते, उसके साथ ग्रन्याय नहीं कर सकते। यह सदन ग्रीर देश ग्रापसे उसका जवाव मांगेगा।

श्रीमन, हमारे रेल उपमंत्री महोदय ग्रगर संभालें तो शायद रेलवे संभल भी जाय. लेकिन हमारे रेल मंत्री को तो बिहार की राजनीति से फर्सत नहीं है। पहले तो वे वहां की सरकार चलाते थे और ग्रव उनको वहां की कांग्रेस पार्टी भी चलानी पडती है। इसीलिए ग्राज रेलवे में घाटा, हडतालें ग्रीर लेट र्रानग साधारण बातें हो गई हैं। भ्राज सदन यह जानना श्री जगदम्बी प्रसाद यादव]
चाहेगा कि इन नये मंत्री के समय में कितनी
गाड़ियां बन्द हो चुकी हैं और कितनी जनता
जयंती या जानकी एक्सप्रेस श्राप चला
पाये हैं या चलाने वाले हैं। यह रेलवे
देश की एक ग्रसेट थी। इसमें जनता
का चार हजार करोड़ रुपया लगा हुआ
है। इसमें 14 लाख नियमित कर्मचारी
हैं और 32 लाख कैज्युग्रल लेबरर काम
करते हैं। उन 32 लाख कैज्युग्रल लेवरर
के ग्रिभिशाप से इसका मंत्री भी कैज्युग्रल
लेबरर के समान कैज्युग्रल रहता है।

श्रीमन, ग्रभी हमारे मित्र बता रहे थे कि 70 लाख ग्रादमी इस पर यात्रा करते हैं, साढे पांच लाख टन सामान भी ढोया जाता है ग्रीर चौथी पंचवर्षीय योजना में 400 करोड़ रुपये का ग्रावंटन भी इस के लिए किया गया था स्रौर 42 करोड रुपया उस में ग्रीर भी वढा होगा, फिर भी इस में घाटा कितना बढता जा रहा है ग्रीर वह घाटा किन किन बातों के कारण होता है। वह होता है रेलवे मंत्रालय के ग्रकुशल प्रशासन के कारण, वह होता है सफोद हाथी जो रेल वे बोर्ड का बैठा है उस के कारण, तमाम ग्रनियमितताग्रों तथा ग्रनशासनहीनता के कारण ग्रीर ग्रव्यवस्थाय्रों के कारण, लचर मंत्रालय तथालचर मंत्रीके कारण । श्रीमन, स्राज रेलवे मंत्रालय भी गलामी का एक प्रतीक बना हम्रा है। दूसरे मंत्रालयों की तरह रेलवे मंत्रालय का बजट भी रखा जाना चाहिए था, लेकिन पता नहीं किस कारण से रेलवे का बजट ग्रलग रखा जा रहा है। एक पदधति ग्रंग्रेजों ने लगा दी थी ग्रीर पता नहीं हम क्यों उस का सधार नहीं कर पाते। ग्रगर सरकार यह समझती है कि रेलवे को अलग से देखभाल की ग्रावश्यकता है तो रेलवे के लिए एक म्राटोनामस बोर्ड बनाया जा सकता था। लेकिन रेलवे का बजट ग्रलग से पेश हो इस काकोई ग्रीचित्य

मैं समझता हं कि हमारे माननीय मंत्री जी प्रभावित नहीं कर सर्वोगे सिवाय इस के कि एक परंपरा है जो चली श्रा रही है और उसी को चलाया जाये। मैं जानना चाहता हं कि मंत्री जी इस बारे में क्या कहना चाहते हैं। 26 वर्ष की ग्राजादी के बाद काल में कागजी परिवर्तन भी द्याप कर लेते तो बात कुछ समझ में ग्राती कि ग्राप ने कुछ काम किया है। श्रीमन, ग्राज हडतालों का बोलबाला है। जिस अख-बार को उठायें दिखायी देता है कि किसी न किसी बात को लेकर हडताल हो रही है। यात्री ग्राज वेबस है। कोई किसी काम के लिए जा रहा हो, वह समझ नहीं पाता है कि वह ग्रपने गंतव्य स्थान पर निश्चित समय पर पहुंच सकेगा या नहीं । वायुयान की पहले ही स्थगित थी। लोग रेल पर भरोसा करते थे। रेल मंत्री ने कहा था कि वे रेल में फर्स्ट क्लास के दो एक डिब्बे जोड देते हैं ताकि वाययान से न जा सकने लोग इस तरह से रेलों में यात्रा कर सकेंगे। लेकिन लगता है कि उन का मंत्रालय भी कुछ करना चाहता था लेकिन हुआ यह कि गाडियां चलाना ही रोक दिया गया। पहले तो यह था कि कोयले के ग्रभाव में नहीं सैंकड़ों गाडियां बंद कर दी गयी थीं, लेकिन ग्रब केवल कोयले का ग्रभाव ही नहीं रहा। ग्राज तो ग्र।प को जगह जगह हडतालें देखने को मिलती हैं और ग्राज हर बात पर हडताल होती है। इस का कारण क्या मजदर ग्राज ग्रंत:करण से इस बात पर विचार करने की स्थिति श्रायी म्रंत:करण तो है हर व्यक्ति के हृदय में, हर व्यक्ति के दिल श्रीर दिमारा में उस का निवास है, लेकिन थिथैराई करते करते श्रंत:करण पतित

हो जाता है यह दूसरी स्थिति होती है। में पछना चाहता हं कि क्या इस मंत्रालय का दोष नहीं है इस बात में कि बिना हडताल के किसी समस्या का वह समाधान नहीं निकाल पाती, यहां तक कि कभी कभी कमेचारियां को इसलिए हड़ताल करनी पडती है कि उनकी ग्रधिकारी हमारे सरकारी कठिनाइयों को सुनना नहीं चाहते। ग्राज एक प्रदन उठा रहा है कि l P.M. हमारी सरकार चाहती है कि रेलवे

Appropriation (Railways)

में एक युनियन हो ! एक युनियन चाहते हैं तो बनाते क्यों नहीं। किसी ने बनाने से रोका नहीं। सिर्फ स्वीट-वित्र या डिजायर प्रकट कर देने मात्र से ही इस समस्या का निदान नहीं हो सकता। ग्रगर सरकार यह चाहती है तो इसको व्यवस्था करे। हम भी उसके साथ हैं कि सरकार एक फेडरेशन या एक यनियन बनाये लेकिन सरकार जानती है कि वह ऐसा नहीं कर सकती। सरकार ने दो फेडरेशंस को मान्यता दिये हुए हैं भ्रौर वह दोनों फेडरेशन ग्रधिकतर स्थानों में डिफंक्ट हो चुके है और अगर डिफंक्ट नहीं भी हुये हैं तो रेलवे में जो सात सौ कैंटेगरीज हैं प्रत्येक उन कैटेगरीज का प्रतिनि-धित्व वह जगह जगह नहीं कर पा रही है ग्रीर जब वह श्रेणीवद्ध कर्मचारियों का प्रतिनिधित्व नहीं कर पाती तो कठिनाइयों का हल उपस्थित नहीं कर सकती और इसलिये श्रेणीबद्ध कर्मचारियों के लिये ग्रावश्यक हो जाता है वह ग्रपने संगठन को तैयार करें भ्रौर उन संगठना के द्वारा श्रपनी मांगों को श्रागे रखें। श्रव उनकी मांग को रखने वाले उनके प्रतिनिधि सरकार के ग्रिधिकारियों से मिलने जायें तो वह कहेंगे कि ग्राप मान्यता-प्राप्त फेडरेशन के सदस्य नहीं हैं। तो यह क्या स्थिति है! ग्राखिर, फेडरेशन की बुनियाद

क्यों पड़ी। इसलिये तो बनियाद पडी कि कर्मचारियों की ब्रिवांसेज को दूर किया जाय, उनकी समस्यात्रों का निदान ढंडा जाय ग्रीर जब फेडरेशन उनकी का निदान नहीं कर पाता तो कैटेगरीवाइज जो कर्मचारी हैं उनको ग्रपनी कठिनाइयों को दूर करने के वास्ते अलग संगठन की आवश्यकता होती है। श्रीमन्, पता नहीं उनकी कठि-नाइयों को सुनने में सरकार को, इसके म्रधिकारियों को, क्या एतराज है। क्या नौकरशाही अपनी गुलाम मनोवत्ति को दूर नहीं कर सकती। समाजवाद की वार बार घोषणा होती है लेकिन पता नहीं समाजवाद कहां का ग्रहम सवाल हो गया है कि हमारे सरकारी अधि-कारियों में श्रपने ही सहयोगियों के साथ बातचीत करने में, उनके बादविवादों को, उनकी कठिनाइयों को सुनने में भी एक लक्षमण रेखा खिची हुई है कि ग्राप मान्यता प्राप्त युनियन के सदस्य है या नहीं। मैं जानना चाहंगा मंत्री जी से कि उनकी समस्यात्रों का निदान श्राप किस प्रकार करना चाहते हैं, उस डिफंक्ट फेडरेशन के द्वारा या श्रेणीबद्ध कर्मचारियों की जो युनियन है उसके द्वारा। ग्रीर ग्रगर ग्राप चाहते हैं कि एक युनियन हो तो आप एक युनि-यन किस प्रकार बनायेंगे, गुन्त मतदान के द्वारा या किस तरह बनायेंगे, ऐसा कर सकने की क्षमता ग्राप तक प्रकट करना चाहते हैं। जब तक ग्राप इस प्रकार की व्यवस्था नहीं कर लेते तब तक उनकी जो श्रेणीबद्ध युनि-यनें है उनके द्वारा उनकी कठिनाइयों को हल करने की क्या व्यवस्था करना चाहते हैं।

No. 4 Bill, 1973

श्रीमन्, ग्राज पिछड़े क्षेत्रों की बात होती है स्रीर कहा जाता है कि हर पिछड़े हुय क्षेत्रों को. पिछड़े वर्गी को, सरकार सहलियत देगी।

ApprepriatioiHRciihuni)

श्री जगदम्बी प्रसाद यादव सरकार से जानना चाहता हूं और बिहार के कुछ क्षेत्रों का विशेष कर लेना चाहता हं। विहार के सम्बन्ध में सर्वेक्षण की बात सामने आई है तो में जानना चाहता हं कि बिहार सरकार ने एक प्रतिवेदन, एक संस्मरण, एक मेमो-जो सरकार को प्रस्तुत किया था उसका क्या हुग्रा। सरकार ने हमारे एक प्रश्न में उसका उल्लेख भी किया है ग्रीर बताया है कि कहीं सर्वेक्षण करने की अनुमति दी है और कहीं पर कुछ काम करने की बात उठाई है लेकिन उसके साथ ही ग्राधिक कठिनाई की बात को घसेड़ कर हां करने के बाद ना करने की बात हो गई है। बिहार के जो पिछड़े क्षेत्र है वह खनिजपदार्थ-बहल क्षेत्र है ग्रीर दूसरे पिछड़े क्षेत्र कृषि-बद्दल क्षेत्र है। ग्रब जहां पर खनिजपदार्थ प्राप्त है वहां रेलवे लाइन नहीं होने के कारण उन खनिज-पदार्थ का उत्पादन नहीं हो पाता और इससे देश का जो विकास होना चाहिये वह नहीं हो पाता है। सिर्फ पिछड़े हुए क्षेत्रों की ही बात नहीं है बल्कि दूसरे क्षेत्रों की भी बात है जैसे कि पालाम् के डाल्टनगंज को ले लीजिये, रेलवे लाइन से उसका कोई सम्बन्ध नहीं है, इसी तरह से अनेक जिलों के केन्द्रीय स्थल हैं जिनका कि रेलवे लाइन से सम्बन्ध जैसे कि हजारीबाग प्रसिद्धि-प्राप्त स्थान है लेकिन हजारीबाग रोड जो है वह 70 किलोमीटर पर उससे ग्रलग है। तो हजारीबाग रोड तक रेलवे ले जाने का क्या कार्यक्रम है। यह अजीब बात है कि इस प्रगति के यग में जब कि स्पृटनिक एज स्नाया हुआ है तब हजारीबाग शहर में रेलवे लाइन नहीं पहुंचे।

इससे आश्चर्य की बात और क्या हो सकती है? इसी तरह से आपने जवाब दिया हैं कि सर्वेक्षण की स्वीकृति हो चुकी है, परन्तु जिस मात्रा में काम आगे होना चाहिये था, उस मात्रा में काम आगे नहीं बढ़ रहा है।

श्रीमन्, जहां तक ग्रीर क्षेत्रों की बातें हैं उनके बारे में मैं बारबार मंत्री जी से आग्रह करते रहता है, लेकिन जो एक लोकल क्षेत्र क्यूल शाहबगंज का क्षेत्र है, लूप लाइन का क्षेत्र है, जिस के बारे में मैंने ग्रापका ध्यान बारबार खींचा है कि जब तक डिविजनल हैडक्वा-र्टर जमालपुर नहीं ग्रा जाता है, तब तक इस क्षेत्र का विकास नहीं हो सकता है। श्रीमन्, मैं यह निवेदन करना चाहता हं कि जमालपुर का जो वर्कशाप है वह बहुत पूराना वर्कशाप है। ग्रब यहां पर डीजल और बिजली के इंजनों के मरम्मत का काम नहीं होता है जिसके कारण यह कारखाना डाईंग कंडीशन पर है। यहां पर पहले 21 हजार मजदूर काम करते थे. लेकिन ग्रव केवल 8-10 हजार मजदूर ही काम करते हैं जो कि बहत ही कुशल कारीगर है और हर काम को सफलतापूर्वक करने की क्षमता रखते हैं। इस चीज की जानकारी रेलवे मंत्री जी को भी है। तो मैं यह निवेदन करना चाहता हं कि जब तक इस रेलवे लाइन में दोहरी लाइन नहीं विछाई जाती श्रोर यहां पर मुख्यालय नहीं बनाया जाता है, तब तक इस क्षेत्र की तरक्की नहीं हो सकती है। मैं ग्राप से पूछना चाहता हूं कि इस क्षेत्र में जितनी गाड़ियां चलती है क्या वे पर्याप्त हैं ? पहले वर्कसमैन ट्रेनें हर शनिवार को तीन तरफ 30 बार जाती म्राती थी जब कि वहां पर 21 हजार मजदूर काम करते थे, लेकिन ग्रब जब कि वहां पर केवल 8-9 हजार ही मजदूर काम करते हैं, तो हर शनिवार को कुल 18 बार ट्रेनें जाती हैं। जब वर्कसमैन गाड़ियां चलती थी तो सब गाड़ियां ब्लाक हो जाती थीं।

दूसरी बात मैं यह निवेदन करना चाहता हं कि ग्राप माइन्स का विकास कर रहे हैं, लेखिन आप इस बात की नहीं सोच रहे हैं कि जब तक लाइनों का इस क्षेत्र में विकास नहीं होगा तब तक ग्राप गाइन्स का भी विकास नहीं कर सकेंगे। इसलिए मेरा ग्राप से ग्राग्रह है कि जब तक ग्राप इस क्षेत्र में दोहरी लाइन नहीं बनायेंगे तब तक ग्राप माइन्स का विकास नहीं कर सकेंगे। इसलिए जब तक आप गाड़ियों की भारी वाहन क्षमता को नहीं बढायेंगे दोहरी लाइन नहीं बनायेंगे तब तक ग्राप इस क्षेत्र का विकास नहीं कर सकेंगे।

इसके ग्रलावा मैं यह निवेदन करना चाहता हं कि इस क्षेत्र के जो रेलवे स्टेशन है उनमें स्टाफ बहुत कम है ग्रीर कभी कभी तो पूरे स्टेशन में स्टाफ नहीं रहता है भौर गाडियां पास हो जाती है। बरियारपुर, कल्याणपुर, रतनपूर ग्रीर दशरथपुर स्टेशनों में तो ग्रनेक बार गाडियां पास हो जाती है मगर वहां पर कोई रेल का स्टाफ नहीं होता है। वरियारपुर स्टेशन का तो प्लेटफार्म इतना नीचा है कि उसमें किसी गर्भवती स्वी का उतरना-चढना मुश्किल हो जाता है। जब प्लैटफार्म में गाड़ी आती जाती है तो छोटा होने के कारण उसको पार नहीं किया जा सकता है। वहां पर पानी की भी व्यवस्था नहीं है। तो इस लप लाइन की यह करुण कड़ानी है। इसका कारण क्या है? इसका कारण एक ही हो सकता है कि इसका मुख्यालय हावड़ा में बना दिया गया है जहां से यहां का प्रबन्ध ग्रच्छी तरह से नहीं हो सकता है ग्रीर न ही इस क्षेत्र का कल्याण ही हो सकता है। जब ग्राप इस क्षेत्र की योजन। कलकत्तासे बनाते हैं तो इस क्षेत्र का कल्याण किस तरह से हो सकता है।

मेंने इस सम्बन्ध में बारबार आग्रह किया है कि इस लाइन की तरफ ग्राप ध्यान दीजिए थ्रीर जब तक ग्राप इस क्षेत्र की ओर ध्यान नहीं देंगे तब तक इस छोटे छोटे स्टेशनों का लाइन ग्रीर कल्याण नहीं हो सकता है। मैं आशा करता हं कि जिन वातों की ग्रोर मैंने माननीय मंत्री जी का ध्यान खींचा है, उनकी ग्रोर मंत्री जी ग्रवस्य भ्यान देंगे।

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.15 P.M.

> The House then adjourned for lunch at ten minutes past one of the clock.

The House reassembled after lunch at 15 minutes past two of the clock. |\r-Deputy Chairman in the Chair.

श्री रणवीर सिंह (हरियाणा) : उपसभापति जी, मैं इस विधेयक का समर्थन करने के लिए खड़ा हुया है। जहां तक इस विधेयक का सम्बन्ध है, इसमें कोई बहुत ज्यादा टीका-टिप्पणी की बात नहीं है। महंगाई है इसलिए वे महंगाई भत्ता चाहते हैं। हमें खास तौर पर रेलमंत्री की तारीफ करनी है क्योंकि इनकी कृपा से भिवानी लाइन का सर्वेक्षण हो रहा है।

एक बात जरूर कहनी पड़ेगी कि देश जब ग्राजाद हुन्ना उस वक्त रेल के ऊपर जो सरमाया लगा हम्रा था **अन्दाजन 750 करोड के करीब** था और ग्रब कोई 4000 करोड़ के करीब रेल के ऊपर सरमाया लगा है।

जहां तक रेलों को बिछाने सम्बन्ध है जितने से पहले रेलों की लंबाई थी. देश के ग्रन्दर सडकों में तेजी ग्राई. ग्रौर चीजों में काफी बढ़ोत्तरी हुई, लेकिन नई रेल बिछाने का जहां तक सम्बन्ध है उसमें देश ग्रभी बहत पिछड़ा हम्रा है। इसमें कोई सन्देह नहीं कि जहां साढ़े सात सी करोड़ था, वहां ग्रब 4 हजार करोड़ रुपए, पांच

थी रणवीर सिही गुने के करीब शरमाया लगा श्रीर जिस देश में पहले इंजिन बाहर से ग्राते थे, वैगन बाहर से म्राते थे, यहां रेल के इंजिन बनने शुरू हुए, बैगन बनने शुरू हुए श्रीर विदेशों को भी हमने भेजना शुरू किया। जहां तक नई रेलों को विछाने का सम्बन्ध है, उसमें यह ठीक है कि चंकि उसके लिए लोहा चाहिए -था स्रीर देश के ग्रन्दर लोहा इतना पैदा नहीं होता था कि ग्रीर ज्यादा रेल लाइनें बिछाई जा सकें। कई जगह दोहरी लाइनें, डबल लाइन की गई, नई लाइनों को खोलने में रेल मंत्रालय पीछे रहा। यह भी सच है कि पिछली दफा जब सप्लीमेंट्री ग्रान्ट्स ग्राई तो उसमें गोहाना पानिपत लाइन जो देश में दूसरी लड़ाई में उठाई गई थी ग्रीर जिसमें से एक रोहतक गोहाना लाइन लाल बहादूर शास्त्री जब रेल मंत्री थे उस वक्त दोबारा बिछाई गई थी. अब जो बचा हुआ हिस्सा है उसको बिछाने का काम चालू हुग्रा है। तो यह हमारे लिए एक तरह से कमजोरी की निशानी है कि जो इतने साल पहले रेल उठाई गई थी वह 25 साल में हम नहीं बिछा सके।

उसके साथ साथ यह भी देखने में श्राया है कि बहुत सारे तत्व हैं, राजनीतिक तत्व जो हमने मंबिधान बनाया तो संविधान के तहत हर एक को मताधिकार मिला और उसके जरिए राजनीति में और राज में नवदीली करने का श्रक्तियार था लेकिन कुछ तत्व हैं जो मताधिकार में उनको लाभ होता दिखाई नहीं देता तब वह देश के श्रन्दर स्ट्राइक्स हड़ताल करा रहे हैं। 70 लाख यात्री रेलों में रोजाना चलते हैं, उनमें से कम से कम 12 लाख के करीब बह यात्री होंगे जहां चुनाव होने जा रहा है श्रीर रोजना 12 लाख

का हिसाब लगाएँ तो फितने दिन में तमाम उत्तर प्रदेश और उड़ीसा के ऊपर इस बात का ग्रसर हो सकता है। में नहीं कहता कि जहां लोको ड्राइवर्स की स्ट्राइक का सम्बन्ध है, शायद ब्राइवर्स को इस बात का ज्ञान भी न हो कि इसका ग्रसर कहां जाकर पढेगा, लेकिन इसका ग्रसर लोगों के मन के ऊपर जरूर पडता है। हमारा रेल मंत्रालय श्रीर खास तौर पर हमारे रेल मंत्री जी ने ग्रीर उप-रेल मंत्री जी ने बातचीत करने का तांता जोडा ग्रीर उनकी बात मानी। उनको भी जिन्होंने इंजिन की ग्राग को बन्द कर दिया था ग्रीर रेल के मंत्रालय को ग्रामदनी में काफी घाटा पहुंचाया था, उनके लिए कारण था या नहीं था, पर जिस देश के अन्दर प्रजा-तांत्रिक प्रणाली हो ग्रीर आपस में बातचीत से फैसला हो, उन्होंने स्ट्राइक श्रुरू की ग्रीर नुकसान पहुंचाया, उन सब को माफी भी दी गई। उनको छट दी गई। छट देनी भी च।हिए, इसलिए देनी चाहिए चंकि रेलों को चलाने वाले कोई विदेशी नहीं, हमारे ही देश के रहने वाले हैं। लेकिन कई दफा जो ग्रच्छाई के लिए बात की जाती है. कई दफा ग्रादमी उसको कमजोरी की निशानी समझते हैं। मैं तो नहीं मानता कि ललित नारायण मिश्र जी या क्रेशी साहव कमजोर दिल के हैं। वे मजबूत दिल के हैं। करेशी साहव को इस बात का तज्ञां भी है दस साल तक रेलवे मंत्रालय का काम करने की बिना पर। उनको देश के सारे हिस्सों का भी ज्ञान है ग्रीर रेलवे में जितने ढंग के कर्मचारी हैं उन सब से उनका सम्बन्ध भी है श्रीर हो सकता है। पिछली स्टाइक के समय में रेल मंत्री जी ने अपना हाय आगे बढाया था ताकि रेल के चलाने बाले रेल के चालक जो हैं वे ग्रच्छी तरह से काम करें। 14 घंटे को उन्होंने दस घंटे

में बदल दिया। रूस जैसे ग्रागे बढ़ा हम्रा देश भी जो बात 25, 30 साल में नहीं चाल कर सका. हमारे रेल मंत्रालय ने उसको चाल करने की बात कही है। लेकिन अभी उसकी बातचीत ही चली थी कि एक दूसरी स्टाइक ग्रा गई। रेल एक नरह से हमारे देश की है ग्रीर हमारी ग्राथिक ग्रीर सामाजिक व्यवस्था कायम रखने में रेल उसी तरह से काम करती है जिस तरह से शरीर में नाड़ियां काम करती हैं। इसलिए यह क्दर्ती बात है कि ग्रगर रेल मंत्रालय में इसी तरह से स्ट्राइक रहे तो वह देश के लिए काफी तक्लीफदेह भी हो सकती है। मैं मानता हं कि इसमें कोई शक नहीं है कि हमारे विधान में इस बात का ग्रधिकार है कि लोग स्ट्राइक कर सकते हैं, लेकिन क्या ग्राज स्टाइक उस ग्रधिकार को मनाने के लिए हो रही है या इस देश की ग्रथं व्यवस्था को दरहम-बरहम करने के लिए हो रही है। ग्राज विरोधी दलों के सदस्यों में भी बहुत काफी सदस्य ऐसे हैं जो इस बात को महसूस करते हैं कि स्ट्राइक ग्राज देश की ग्रथं व्यवस्था को तहस-नहस करने के लिए की जा रही है।

Appropriation (Railways)

थी नवल किशोर (उत्तर प्रदेश): तुम्हारी सांठगांठ तो खत्म नहीं होती।

श्री रणवीर सिंह: मझ को श्री नवल किशोर जी की यह बात सही नहीं लगी ग्रौर वह इसलिए नहीं लगी कि यह सांठगांठ तो तब करनी पड़ी थी जब नवल किशोर जी, त्यागी जी ग्रीर मिश्र जी इधर से भाग कर उधर गये थे। नव कम्यनिस्ट पार्टी से और सी० पी० ब्राई० (एम०) से भी सांठगांठ की गई थी, लेकिन उस वक्त इतना नक्सान नहीं हम्राथा। मझ को ऐसा लगता है कि उनको जो ख्याल था कि शायद 16-19RSS/ND/73

वे हम को श्रपनी जेब में ले जायेंगे कांग्रेस पार्टी को. वह उनकी जेब में नहीं जा रही है और इसका उनको दुख है। सांठगांठ का उनको दुख नहीं है। जिस सांठगांठ से सी० पी० ग्राई० (एम०) आशा करती थी . . .

श्री एस० डी० मिश्र (उत्तर प्रदेश): मी० पी० आई०

श्री रणबीर सिंह: सी० पी० ग्राई० की बात में ग्रभी नहीं कहंगा।

SHRI NAWAL KISHORE: The cat is out of the bag.

श्री रणवीर सिंह: सी० पी० ग्राई० (एम०) वाले जो हैं उनको एक बार यह महसूस होने लगा कि सांठगांठ से नुक्सान हम्रा है।

श्री महाबीर त्यागी (उत्तर प्रदेश): क्या ग्रापकी पार्टी का कोई व्हिप जारी हो गया है कि सी० पी० आई० की नक्ताचीनी करना बन्द कर दिया जाय।

श्री रणबीर सिंह: यह हमने नहीं कहा कि हम उनकी नुक्ताचीनी नहीं करेंगे। हम त्यागी जी से ज्यादा नुक्ता-चीनी करते हैं, लेकिन उनको ग्रभी तक चोट इसलिए नहीं लगी है कि वे जानते हैं कि केरल के मध्य मंत्री हमारी शक्ति की बिना पर हैं। सी० पी० ग्राई० (एम०) वालों की जो शक्ति बंगाल में थी, उसकी जहें खत्म होती हुई दिखाई देती हैं, इसलिए वे बौखलायेहए हैं। ग्रीर कल ही मेनन साहब बोल रहे थे. जो इतने पुराने पार्लियामेंटेरियन हैं वह ग्रपने साथियों को रिचेड कहें, ग्रपने को भी रिचेड कहें, तो यह देश कहां रहेगा। ग्रगर वह और यहां के सदस्यगण तो देश का भविष्य क्या होगा तो ग्रसल बात यह है कि उन की ग्राम टट गयी है, उन की प्रजातंत्र

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श्री रणवीर सिंह पर से ग्रास्था हट गयी है। सी० पी० ग्राई० (एम०) की ग्रास्था समाप्त हो गई है ग्रीर इसी प्रकार से जनसंघ की भी ग्रास्था समाप्त हो गयी है। इस-लिए यह दोनों जो राजनीतिक पार्टियां हैं, ग्राज देश को हम किसी प्रकार से यागे बढ़ायें उस स्रोर नहीं चल रही हैं। वह यह समझाती हैं कि तोड़ फोड़ से ही किसी तरह काम चल सकता है। ग्राप यह जानते हैं कि उत्तर प्रदेश में ग्राज झगडे हो रहे हैं क्योंकि वहां चनाव होने वाला है। वहां कोई समस्या नहीं है, वहां हिन्दू या दूसरी जातियों के बीच भी झगडा नहीं है। वहां तो केवल चनाव का झगडा है ग्रीर मैं मानता हं कि सी० पी० ग्राई० (एम०) या जनसंघ वाले अगर आप ध्यानपूर्वक देखें तो एक ही प्रकार की भाषा बोलते हैं। सी० पी० ग्राई० की भाषा तो मुख्तलिफ है। वह थोडी से ग्राप से मिलती है और थोड़ी से हम से मिलती है। वह लोग बीच की भाषा बोलते हैं, लेकिन इन दोनों की ग्रास्था बिलकल प्रजातंत्र पर से हट गयी है। प्रजातंत्र पर से उन का विक्वास हट गया है ग्रीर यह समझते हैं कि शायद हिन्द-स्तान में काम करने वाले सरकारी कर्मचारी भाई ही कान्ति लायेंगे। बडे जोरों से कहते थे मेनन साहब ग्रांर दूसरे भाई कि हिन्दस्तान का किसान ग्रनाज को पीछे रखे हेए है जैसे अनाज कोई हो जो कई साल तक ऐसी चीज रखी जा सकती है, और उन का कहना था कि उन के खिलाफ डी० ग्राई० ग्रार० का इस्तेमाल किया जाय। ग्राज उन की यह बात किसी को भाती नहीं है। कोई यदि यह कहे कि जो लोग रेल यात्रियों को तंग करते हैं. जो देश के प्रथं व्यवस्था को खराब करना चाहते हैं, जो 70 लाख हिन्दुस्तानियों को,जिन में मजदर भी शामिल हैं बीर जिनमें पढ़ने वाले भी शाकित शामिल हैं. जिन में सरकारी नौकर भी शामिल हैं उन को दफ्तरों में, काम करने की जगहों पर जाने से जो रोकना चाहते हैं ग्रीर जो रेल गाडियों को पटरी पर ही छोड देना चाहते हैं उन के खिलाफ डी० ग्राई० ग्रार० का इस्तेमाल नहीं होना चाहिए, तो यह ठीक नहीं है, लेकिन उन का यही विश्वास है। वह समझते हैं कि शायद वह देश का जो श्राम हिन्दुस्तानी है उन से ज्यादा कछ हक रखते हैं। तो मैं रेल मंत्री जी से एक ही निवेदन करना चाहता हं कि ग्राप इस को केवल रेल का स्टाइक ही न समझें, इस के पीछे बहुत बड़ी गंभीर भावना है, क्योंकि जहां इसके पीछे देश की ग्रथं व्यवस्था को खराब करने की भावना है उस के साथ ही कांग्रेस चनाव में हारे यह भावना भी है। इसलिए हम को बहुत समझ कर चलना चाहिए। हौसला करना चाहिए श्रौर उस के साथ ही उदार भी होना चाहिए। ग्राखिर वह हमारे भाई हैं. लेकिन वे जो कल्ल करता है ग्रंपने भाई का, वह भी उस का भाई होता है ग्रीर कातिल का इलाज जेलखाना है। रेल के जो सरकारी ग्रफसर हैं या जो कर्मचारी हैं, जो ग्राज रेल के काम को रोकना चाहते हैं उस की उन को इजाजत नहीं होनी चाहिए। यह रेल केवल रेल मंत्री की ही नहीं है। जो 70 लाख ब्रादिमयों को रास्ते में परेशान करते हैं वह भी ग्राज ग्राप से कुछ तबक्को करते हैं। उन की ग्रास्था ग्राप में न हटे इस के लिए ग्रावश्यक है कि जो भाई देश की म्रथं व्यवस्था को खराब करना चाहते हैं अपने कुछ राजनीतिक स्वार्थों के खातिर उन का इलाज इट कर किया जाय ग्रीर उन को महसूस होना चाहिए कि जो कानन को हाथ

में लेगा, कानन मजबती से उस के हाथ को हटायेग और उस मजबती में कभी घबराहट नहीं होनी चाहिए। उदार दिल होना 'चाहिए। जिस वक्त यह महसूस करें कि वह गलती कर रहा था उस बक्त उनको हमें माफ कर सकते हैं लेकिन जिस वक्त वह समझे, जैसा मैं महसूस करता हं और जैसा ग्राज के ग्रखबारों में पढ़ा मरादाबाद श्रीर दूसरी जगहों में जो कर्मचारी काम करना चाहते हैं उनका हौसला नहीं है कि वे काम पर क्रा सकीं, तो ऐसी हालत में हमारा फर्ज है कि हम देश में ऐसी स्थिति पैदा करें कि जो देश के श्रन्दर देश की पैदावार बढाना चाहते हैं उनकी मदद के लिए देश का कानन ग्रागे थाए ग्रीर जो देश के रास्ते में खड़ा होना चाहता है - चाहे मैं हं, चाहे मैनन जी हों, चाहे उनकी पार्टी हो, उनका इलाज होना चाहिए। कानन का ग्रधिकार मिला हम्रा है सबको। (समय की घंटी) । वह सब के लिए यकसां है। चाहे वह रेल का चालक हो जिसको 16 सौ रुपये तनस्वाह मिलती है ग्रीर हिन्दस्तान के ग्रन्दर दसरे जो कर्मचारी हैं जो सारा दिन खडे रहते हैं, जो सिगनल लगाते हैं उनके मकाबले उसको ज्यादा मिलता है और फिर भी वह देश का रास्ता रोकना चाहे तो उसको हमें देखना चाहिए । उस में उदारता से नहीं कठोरता से व्यवहार करना चाहिए ताकि वह देश की पर्य-व्यवस्था को खराब न कर सके।

Appropria 'on (Railways)

श्री भोला प्रसाद (विहार): इस विधेयक का समर्थन करते हुए मैं इसकी ग्रव्यवस्था के सुधार के संबंध में कुछ मुझाव रखना चाहता हं। रेलवे विभाग का प्रमुख काम प्रशासकीय खर्च का बढाना है श्रीर यह देखा जा रहा है कि प्रशासन का खर्च जितना ही बढ़ता जाता है रेलवे प्रशासन में, उसकी ग्रव्यवस्था भी उतनी ही बढती जाती है ग्रीर जो गडवडी होती है उसकी प्रधान जिम्मेदारी रेलवे कर्मचारियों पर लादने की कोशिश की जाती प्रशासन के जिम्मेदार ग्रफसरों या मंत्रालय जो उसके लिए जिम्मेदार है उसके ऊपर नहीं। यह प्रवृत्ति न केवल प्रशासन के लोगों में है बल्कि कछ शासक दल के ग्रन्दर ग्रौर कछ विरोधी दल के श्रन्दर भी हैं जो कि रेलवे कर्मचारियों को प्रधान दोषी ठहराते हैं तमाम के लिए. ग्रीर ग्रव्यवस्था के लिए। श्रौर जबकि मेरी यह समझ है कि ग्राज जो ग्रव्यवस्था है, गडबड है उसकी प्रधान जिम्मेदारी रेलवे प्रशासन के ऊपर है. प्रशासन के जिम्मेवार ग्रफसारों ग्रीर मंत्रालय के ऊपर है।

ग्राज जिस तरह से पूरे देश में जन-हित की नीतियों को अपल में लाने के लिए, जन-हित की योजनायों को ग्रमल में लाने के लिए पूरे प्रशासनिक ढांचे में मौलिक परिवर्तन की जरूरत है उसी तरह से रेलवे में भी सुधार लाने के लिए प्रशासन में मौलिक परिवर्तन की जरूरत है।

इसमें पहले भी सुझाब आए हैं मेरे दल की स्रोर से स्रौर मैं भी इसके ऊपर कहना चाहता हं कि यह रेलवे बोर्ड रेलवे के विकास का जरिया न रह बर रेलवे में ग्रब्यवस्था भ्रष्टाचार का जरिया बन गया है इसलिए इसकी कोई जरूरत नहीं है। इसको समाप्त कर देना चाहिए। इसके साथ-साथ इसमें एक ग्राम कदम उठाने की जरूरत है जिससे कि प्रशासन की जो नौकर-शाहियत है जिसका मजदूर विरोधी रूख रैवया है जो कि भ्रष्टाचार का ग्रहडा है उसको तोडा जा सके। उपसभाध्यक्ष महोदय, रेलवे में घाटे का प्रधान कारण, रेलवे में

श्री भोला प्रसाद गडबड़ी या भ्रव्यवस्था है। मैं समझता हं कि हड़ताल ही प्रधान कारण नहीं है बल्कि ग्रगर हडताल भी होती है तो उसकी भी प्रधान जिम्मेवारी प्रशासन के ऊपर है या सरकार की नीतियों पर है। मिसाल के लिए श्रभी कहा गया, सभी इस बात को मानते हैं, कि रेलवे कर्मचारियों की तनख्वाह ग्रीर उनके महंगाई भत्ते में काफी बढ़ोतरी हुई है और अभी और भी महंगाई भत्ता ग्रौर इंटरिम रिलीफ बढाने की बात की जा रही है लेकिन ग्रगर इस महंगाई के ऊपर रोक लगा दी जाय तो फिर महंगाई भत्ता श्रीर रिलीफ देने का सवाल वहां ग्राता है, तो अगर यह महंगाई बढती है तो इसके लिए मुख्य रूप से कौन जिम्मेबार है। क्या रेलवे कर्मचारी जिम्मेदार हैं या सरकार जिम्मेबार है, सरकार की नीति जिम्मेवार है। ग्रीर क्यों नहीं उनको महंगाई भत्ता देने या बढाने के बजाय सरकार यह काम करती है कि रेलवे कर्मचारियों को जो जरूरी चीजें हैं. खाद्यान्न है, कपड़ा है, वह उचित दाम पर, कंट्रोल रेट पर, सप्लाई करने की व्यवस्था की जाय ग्रीर भ्रगर यह किया जाता है तो उनको बड़ी राहत मिलेगी ग्रौर कर्मचारियों के ग्रन्दर जो एक बहुत बड़ा ग्रसंतोप है उस ग्रसंतोप को भी दूर करने में इससे मदद मिलेगी लेकिन इसको नहीं करना ग्रीर सिर्फ रेलवे कर्मचारियों को जवाबदेह बताना यह उचित नहीं है। यह सही है कि हडताल मजदूरों का हक है ग्रीर जरूरत पड़ने पर मजदूरों को हड़ताल करना पडता है ग्रीर करनी पडेगी लेकिन हडताल को अनावश्यक रूप से इस्तेमाल नहीं करना चाहिए ग्रीर ग्राज भी इस देश में ऐसे तत्व हैं जो कि जो खास-तौर पर पवलिक सेक्टर जो हमारे राशकीय वृनियादी उद्योग हैं, उसको बदनाम करने के लिए उसका नुक्सान पहुंचाने

के लिए बह हड़ताल को उक्साबा देते हैं, इसकी निन्दा होनी चाहिए लेकिन इसका यह मतलब नहीं कि मजदूर जब यह समझे कि *उनके सामने श्रपनी न्यायपूर्ण भांग और श्रिधिकारों को हासिल करने के लिए हड़ताल के सिवाय और कोई दूसरा रास्ता नहीं है तो भी वह हड़ताल नहीं करेंगे। वह करेंगे और इस श्रिधिकार का इस्तेमाल करेंगे।

श्रीमन, ग्रव इस सिल्सिले में रेलवे को जी क्षति होती है, रेलवे को सम्पत्ति की बर्बादी श्रीर रेलवे गृहस की लट ग्रीर चोरी जितने बड़े पैमाने पर बढ रही है उसके बारे में कहना चाहता हं। ग्रार० पी० एफ० को इसकी सुरक्षा के लिये रखा गया है थार रेलवे बोर्ड की स्रोर से यह भी हिसाब दिया गया है कि 1972 ई० के साल में ग्रार० पी० एफ० के द्वारा 72 लाख रुपये की सम्पत्ति जो कि रेलवे की गायब हुई थी उसको ऊपर किया गया और बहुत से लोगों को जो कि वर्बादी करने वाले थे. चोरी करने वाले थे, उनको इस सिलसिले में पकडा गया लेकिन इसका कोई हिसाब नहीं दिया कि ग्रार० पी० एफ० में ऐसे लोग कितने हैं जो कि रेलवे की सम्पत्ति थ्रौर उसके माल की वह चोरी करवाते हैं ग्रौर उसकी लुट में वह हिस्सा लेते हैं। मझे जहां तक थोडी सी ग्रपनी व्यक्तिगत जानकारी है मैंने कई जगह ऐसा पाया है, लोगों की रिपोर्ट मिली है, कि ग्रार० पी० एफ० के लोग खास-तौर पर जो श्राफिसर्स हैं वह जो ऐसे गैंग हैं जो कि रेलवे की सम्पत्ति को चुराने वाले या लुटने वाले या उसको क्षति पहुंचाने वाले हैं उनके साथ मिल कर उस काम में हिस्सा बटाते हैं ग्रौर खुद मुझे बिहार में पुर्वी रेलवे में क्यल जंक्शन जो है उसके ग्रासपास जो छोटे छोटे स्टेशंस हैं, वंशीपर है,

मनपर है, मनकैठा है ऐसे स्टेशनों के बारे में पता है, ऐसे स्टेशनों पर ब्राम तौर से यह रिपोर्ट मिलती है कि माल के डिब्बे काटे जाते हैं ग्रीर रेलवे के सामान की बर्बादी होती है श्रीर खास तौर पर बरौनी ऐसा जंक्शन है कि बहां पर माल के डिब्बों से रेलवे के सामान की बड़े पैमाने पर चोरी होती है ग्रीर इसी तरह से जमालपुर का जो रेलवे वर्कशाप है वहां बड़े पैमाने पर यह बीजें होती हैं ग्रीर जो चोरी करवाने वाले वहां के गैंग लीडर हैं वह मंत्रियों को दावत भी देते हैं ग्रीर उनकी बाफिसर्स के साथ संाठ-गांठ भी होती है। तो ये सब चीजें चल रही है ग्रीर इस बात की जांच करना जरूरी है क्योंकि जिनको हम सुरक्षा के लिए रखते है, वे लोग किस तरह से भ्राफिसरों से ग्रीर दूसरे लोगों से मिलकर रेलवे को क्षति पहुंचाते है।

अब जहां तक तीसरे दर्जे के मुसा-फिरों की कठिनाई का सवाल है, ग्रभी मैंने टाइम्स ग्राफ इंडिया में देखा कि रेलवे की ग्रामदनी बढ़ाने के लिए उसने तीसरे दर्जे के मुसाफिरों के किराये को बढ़ाने के बारे में लिखा था। इस ग्रखबार को रेलवे की ग्रामदनी बढ़ाने के बारे में श्रीर कोई दूसरा रास्ता नहीं मुझा क्योंकि वह जो ग्रखवार है वह पंजीपतियों का है और वह इसी तरह की बात सोच सकता है। उसको तो तीसरे दर्ज के मुसाफिरों के किराये को बढ़ाने की बात सुझती है श्रौर दूसरा जरिया उसको नहीं सूझता है। वह तीसरे दर्जे वालों को क्या-क्या कठिनाइयां होती है और उन्हें किस तरह से दर करना चाहिये, इसके बारे में वह कुछ नहीं लिखता है। तीसरे दर्जे के लोगों की कठिनाइयों के लिए जो कुछ ग्रभी तक किया गया है, मेरे ख्याल से वह काफी नहीं है। सब से बड़ी चीज यह है कि रेलवे की बोगियों को बढ़ाया जाना चाहिये, ट्रेनों को बढ़ाया जाना चाहिये। इन चीजों के ऊपर सब से पहले ध्यान देने की जरूरत है ग्रीर इससे रेलवे की ग्रामदनी भी बढ़ेगी और तीसरे दर्जे के मसाफिरों की जो कठिनाई है वह भी दूर होगी।

No. 4 Bill, 1973

छोटे छोटे स्टेशनों पर मुसाफिरों के ठहरने के लिए कोई शेड का प्रबन्ध नहीं किया गया है जिनसे उन लोगों को काफी कठिनाई होती है। मैं खुद ग्रपने स्थान को देखता है कि क्यूल जंकशन के पास कई स्टेशनों में खास कर वंशीपर स्टेशन में जहां मैं हाल में गया था एक दिन देखा कि वर्षा हो रही थी ग्रौर मुसाफिर वर्षा में खड़े होकर टिकट खरीद रहे थे। मुसाफिरों के लिए ठह-रने के लिए शेंड की तो बात दर रही टिकट जहां पर खरीदते हैं वहां पर भी किसी तरह के शेड़ का कोई प्रवन्ध नहीं किया गया है। इस तरह के स्टेशनों को बने हुए 10 साल से भी ज्यादा हो गये हैं मगर वहां पर ग्रामी तक टिकट लेने के स्थानों पर किसी तरह का शेंड का प्रबन्ध नहीं किया गया है। ऐसे एक नहीं श्रनेकों स्टेशन हैं जहां पर इस तरह का कोई प्रबन्ध नहीं है। इन स्टेशनों में खासकर गांव के तीसरे दर्जे के ही मुसाफिर ज्यादा यात्रा करते हैं भीर इन स्टेशनों से साधारण लोग ही टिकट खरीदते हैं ऐसे लोगों की दिक्कतों की तरफ ध्यान दिया जाना चाहिये क्योंकि यह एक जगह का सवाल नहीं है बल्कि बहुत जगहों पर इस तरह की दिक्कतें मौजूद है।

ग्रव मैं रेलवे की भूमि के बन्दो-बस्त के बारे में निवेदन करना चाहता है। परसों ही एक प्रश्न के सम्बन्ध में यह सवाल उठाया था ग्रीर सरकार की ग्रोर से जवाब दिया गया कि जो खेती लायक

श्री भोला प्रसाद जमीन है, रेलवे के किनारे जो खेती लायक जमीन है, वह रेलवे कर्मचारियों ग्रीर भमिहीन लोगों को खेती के लिए दे दी जाती है। लेकिन मैंने खुद ग्रपने यहां पर भागलपुर में देखा है कि जो रेलवे की जमीन है वह रेलवे के कर्मचारियों श्रौर भूमिहीन किसानों को नहीं दी गई है बल्कि कूलकों ग्रीर जमींदारों को देदी गई है। अप्रीर इस जमीन को जोतने वाले भुमीहीन बटा-यदारों को उपज का वाजिब हिस्सा नहीं मिलता है। इन चीजों को लेकर झगड़ा होता है। भूमीहीनों ढारा यह मांग की जाती है कि यह जमीन उनको दी जाय. लेकिन इसका प्रबन्ध नहीं किया जाता है ग्रीर इस तरह के सवाल बहुत हैं। मैंने रेल मंत्री जी को इस बारे में पत्र लिखा कि रेलवे की जो भूमी है वह उचित लोगों को दी जाय। लक-खीसराय का जो रेल पुल है उसके पास पी० डब्ल० डी० की सड़क है ग्रौर उसके दोनों तरफ रेलवे की जमीन है। कुछ जमीन तो रेलवे के उपयोग के लिए जरूरी है स्त्रीर द्यावसमन की जो सडक है उसको साफ रखना भी जरूरी है। लेकिन जो बाकी जमीन है उसके बारे में मैंने वहां के गरीब दकानदारों के साथ रेलवे मंत्री जी से मलाकात की थी कि इस जमीन को उचित लोगों को दिया जाना चाहिये। इस जमीन पर लोग ग्रपना कब्जा जमाते चले जा रहे हैं। ग्रीर उसकी देखने वाला कोई नहीं है रेलवे के जो स्था-नीय एग्जीक्युटिव इंजीनियर है उनको कुछ ले देकर लीग जबरदस्ती जमीन पर कब्जा कर लेते हैं।

दसरी तरफ जब लोग रेलवे के श्रधिकारियों के पास मंत्रालय के पास दरखास्त देते हैं उस जमीन के लिए जो रेलवे के उपयोग के लिए नहीं है,

मैंने नक्शा दिखाकर बताया है, नदी के कगार की जमीन है, जिसका कोई उप-योग होने वाला नहीं है उस जमीन को बन्दोबस्त के लिए छोटे गरीव दकानदार चाहते हैं तो यह कहा जाता है कि वह नहीं होगा लेकिन जो जबरदस्ती कब्जा कर लेते हैं स्थानीय अधिकारियों मिलकर उसको देखने बाला कोई नहीं है। इस तरह की ग्रब्यवस्था काफी चलती है।

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उपाध्यक्ष महोदय, ट्रेनों को ठहराने के सम्बन्ध में एक निश्चित नीति होनी चाहिए। मैं एक ट्रेन 15 ग्रंप हावडा लखनङ एक्सप्रेस को लखी सराय स्टेशन पर ठहराने के बारे में 1970 से कहता द्या रहा हं। वहां के लोगों **ने** भी दरखास्ते दी हैं। जनाब बराबर यह दिया जाता है कि लखी सराय छोटा स्टेशन है, वहां पर कई एक्सप्रेस गाडियां जनता, मिथिला, ग्रपर इंडिया ठहरती हैं, इसलिए 15 अप को ठहराने की जरूरत नहीं है। 15 ग्रंप क्यूल स्टेशन पर स्कती है। वहां से लखी सराय पल कास करके ग्राने के सिवा कोई रास्ता नहीं है। गाड़ी रात के 12 बजे पहुंचती है। 15 ग्रंप से जो भी मसाफिर आते है उनको रात भर स्टेशन में रहना पडता है इसलिए कि उनके लिए कोई साधन नहीं है श्रीर ग्रस्-रक्षा भी है। ऐसी बहुत सी घटनाएं हुई हैं कि जो मसाफिर रात में पहुंचते हैं उनको पहुंचते रास्ते में पुलपर लुटा गया है। पिछले साल एक ऐसी घटना हुई, तीन ब्राद-मियों को लटा गया, एक श्रीरत को लुटा गया, उसकी इज्जल लुटी गई ग्रीर उसको मार भी दिया गया। मैंने रेल मंत्री को लिखा कि ऐसी घटना हुई है, इसलिए ग्राप क्पया 15 ग्रप को लखी सराय स्टेशन पर ठहराने की व्य-वस्था करें नहीं तो इस तरह से मुसा-फिरों को मुसीबत का सामना करना

पडेगा। उन्होंने कहा कि इस पर हम विचार कर रहे हैं। जिस तरह से मैनेजर जवाब देते हैं मंत्री जी ने भी जवाब दे दिया। मैं चाहता हं इस टेन को लखी सराय स्टेशन पर ठहराने की ब्यवस्था जल्दी की जानी चाहिए।

Appropriatit n (Bailways)

महोदय, ग्रभी जयन्ती जनता चलाई गई है, यह ग्रच्छी बात है। लेकिन पुर्वी रेलवे में जो लुप लाइन है वहां पर भ्रपर इंडिया को छोड़कर कोई एक्सप्रेस टेन नहीं है। उनके लिए बराबर मांग की ग्रा रही है। वहां पर कम से कम एक और एक्सप्रेस ट्रेन चलाई जानी चाहिए, लेकिन उस स्रोर ध्यान नहीं दिया जा रहा है। ग्रासाम मेल की भी बात हुई, लेकिन ग्रभी तक उसको ग्रमल में नहीं लाया जा रहा है। जहां तक दोहरी लाइन बैठाने की बात है, एक माननीय सदस्य ने जो सवाल उठाया है वह किया जाना चाहिए। कयुल जंक्शन जहां से लूप लाइन गई है ग्रीर जो इम्पारटेंट जन्क्शन है वहां पर डीलक्स ट्रैन टहराने की व्यवस्था होनी चाहिए। जयन्ती जनता में भी जो रिजर्वेशन होता है उसके बारे में मझे खुद श्रपना तज्य है, खास तौर से पालियामेंटरी बुकिंग रिजर्वेशन था-फिस में जो टिकट रिर्जेबेशन की दी जाती है उसमें बोगी नम्बर नहीं दिया जाता है, सीट देने की बात तो दूर है। टैन में जाकर घन्टों एक तरफ से दसरी तरफ खोजना पड़ना है कहां हमको जगह मिलेगी। यह हालत है जयन्ती जनता की ग्रव्यवस्था को।

श्री कमल नाथ झा: (बिहार) : उप-सभापति महोदय, मैं, सदन के सामने जो मांग है उस्का समर्थन करते हए ग्रापके माध्यम से मंत्री महोदय से ग्राज रेल के सामने ग्रीर यात्रा करने वाले यात्रियों के सामने जो गम्भीर संकट पैदा हुआ है और जिसकी

चिन्ता सदन में सभी पक्षों के हमारे मित्रों ने व्यक्त की है, उसके सम्बन्ध में निवेदन करना चाहता है।

No. 4 Bill, 1973

सर्वप्रथम मैं एक छोटे मजदूर ग्रीर किसान क्षेत्र में काम करने वाला कार्य-कर्ता रहा हं ग्रौर 1955 से ही चुंकि ट्रेड यनियन मबमेंट में 18 वर्ष की उम्र से ऐसौसियेटेड रहा, किसान ब्रान्दो-लन से भी सम्बन्धित रहा, इसलिए में कहना चाहता हं कि ग्राज जो ट्रेड युनियन मुवमेंट का नजारा इस देश में पेश हो रहा है यह बिलकुल नया नजा-रा है। बार बार सदन के कुछ मान-नीय सदस्य मांग करते हैं कि धापने जो ऐश्योरेंस दिया था उसका इंप्लीमेंटेशन नहीं हुआ। लेकिन शायद हमारे बहुत से माननीय सदस्य भूल गये होंगे कि जो भी बाइ-पार्टाइट ऐश्रीमेंट होता है, जो समझौता होता है, उसमें मजदरों के प्रतिनिधियों की ग्रोर से भी कुछ म्राञ्वासन दिये जाते है। म्रगर मजदर प्रतिनिधियों द्वारा कुछ ग्राग्वासन दिये गये थे तो वे ग्राह्वासन क्या थे और मजदरों के नेताओं ने उन पर क्या अमल किया? अगस्त की स्टाइक के सिलसिले में मैंने इस ग्रान्दोलन में भाग लेने वालों को नजदीक से देखा। मेरा जिला पुणिया है जो नक्सलबाड़ी नजदीक है। जहां पृणिया होता है, वहीं नक्सलबाडी शरू होती है। मैं ग्रगस्त की हड़ताल के समय सिलीगुड़ी पहुंचा जब गाड़ी लेकर मैं स्टेशन पर गया तो सी० सिलीगडी पी० एम० के कुछ मनचले नेता आये ग्रीर कहा कि ग्राप कहां ग्राये हैं हम स्रापकी गाडी उडा देंगे।हमने कहा कि तम अभी छोटा कैकर बनाने का फार-मुला जानते हो, वम नहीं बना सकते। हमसे फारमला सीख लो। मैंने उनसे कहा कि ध्रगर हिम्मत हो तो तुम रास्ते में मेरी गाडी को उडा देना। जब

श्री कमल नाथ झा में वहां पहुंचा ग्रीर ड्राइवरों से मिला उन्होंने कहा कि मेरी सुरक्षा की गारन्टी दीजिए। सिलीगडी के फर्स्ट बलास वेटिंग रूम को खाली किया गया, डाइ-वरों को वहां लाकर रखा गया ग्रीर तब ग्रासाम में राशन मालगाडी के माध्यम से पहुंचाया गया। जब मैं न्य जलपाईगड़ी गया तो वहां भी लोगों ने रेलवे कर्मचारियों को, रेलवे डाइवरों को मारकर डरा धमका कर क्वाटर से भगा दिया ता कि ये काम पर नहीं जा सकें। मैं कहना चाहता हूं कि हिंसा और आतंक फैलाना इनकी तो ग्रादत ग्रीर हरकत हो गई है। ग्रगस्त में समझौता हन्ना, मज-दरों श्रीर रेल अधिकारियों के बीच में उस समझौते की स्याही सखी नहीं थी कि दक्षिण के लोकों के लोगों ने हड़ताल कर दी। 15 दिन, 20 दिन के बाद शोलापुर डिवीजन में हडताल हो गई ग्रौर वहां पर रेलगाड़ियों का बन्द हो गया। ठीक महीने बाद एक इंजीनियर रेलवे कर्म-चारियों से नहीं मिले तो इस पर बैस्टर्न सेक्टर में हड़ताल कर दी गई। स्पष्ट है कि ये लोग मजदूरों को बहका कर हडताल द्वारा राजनैतिक स्वार्थ साधन करना चाहते हैं। उत्तर प्रदेश में चनाव होने जा रहा है. इसलिए उत्तर रेलवे में हड़ताल करो स्रौर उत्तर प्रदेश के जनजीवन को ग्रस्तव्यस्त कर डालो जिससे सत्तारूढ दल के प्रति जनता में नफरत पैदा हो। इनकी कोई मारेलिटी नहीं है। इनका जब राज हो जाएगा तो मज़दूरों के जो ये तथाकथित हिमायती हैं, अपने लाल झंडी के राज में मज़दूरों को हड़ताल भी नहीं करने देंगे। हमारे यहां डेमोकेटिक मबमेन्ट है। डेमोकेटिक राज में मजदूरों को श्राजादी है कि अपने हक के लिए हडताल भी कर सकते हैं। भारत को लोग

मजदूरों का देश नहीं कहते। लेकिन ये लाल झंडा वाले क्या अपने देश के मजदूरों को हडताल करने का हक देंगे डेमोकेसी में जहां इनको पोलिटिकल उस पोलिटिकल फीडम ये किस मिसयज करते पोलि-टिकल मोटिव से इसका यह लोको हडताल एक जीता जागता नमना है। मजदर अपने हक के लिए लडे. अपनी रोटी के लिए लड़े, ग्रपनी वर्किंग कंडीशंस के लिए लडे, अपने विकास के लिए लडे, यह सुविधा हिन्दुस्तान में सब को है। मैं चाहता हं कि सदन के माननीय सदस्य अपने दल से ऊपर उठकर सोचें कि वह ट्रेड यनियन डिस्पयट है ? ट्रेड युनियन ग्रान्दोलन के किसी प्रिसिपल के मताबिक, कलेक्टिव वारगेनिंग के किसी प्रिसिपल के मुताबिक, किसी लेवर ला के मताबिक---हिन्तुस्तान का नहीं संसार के किसी लेबर लेजिस्लेशन के मताबिक , किसी इंटर नेशनल लेबर म्रार्गनाइजेशन के कानन स्रौर कानवेंशन के मताबिक या किसी ग्रीर इंग से इसको टेड यनियन मवर्मेट क्या हम कह सकते हैं? यह न तो हड़ताल है श्रीर न यह ट्रेड युनियम मुबमेंट । इस लिए में समझता हं कि हिन्द्स्तान 3 P.M. की रेल जो हिन्दुस्तान की भ्राधिक, राजनैतिक, सामाजिक ग्रीर सांस्कृतिक जीवन की धमनियां हैं, जिन से हमारा राजनैतिक, ग्राधिक सांस्कृतिक जीवन ग्रोतप्रोत है उसके जपर यह ग्राल राउंड ग्रहैक है । कि हमारे मित्र ने कहा कि खिसयानी बिल्ली खंभा नोचे वाली कहावत चरि-तार्थ की जा रही है। डेमोकैसी में जनता ने इनको उठा कर फैंक दिया। बंगाल में यह राजपाट का सपना देखते थे. बंगाल से भागे ग्रीर इनके हाथ से निकल गया। तभी तो ये लेफट ऐडवेंचरिस्ट्स ग्रौर

रिऐक्शनरीज पूर्व पश्चिम, उत्तर, दक्षिण में यह तफाने बदतमीजी ग्राज चला रहे हैं। इस लिए उपाध्यक्ष महोदय, मैं ग्राप के माध्यम से माननीय रेल मंत्री जी से पुरुता चाहता हं कि मज-दुरों के प्रति हमानी आप की हमदर्दी है. लेकिन जो आज इस हडडी को सिकोड देने वाले जाड़े में लाखों लाख पैसेंजर दिल्ली के प्लेटफार्म पर, लखनऊ के प्लेटफार्म ग्रलीगढ के प्लेटफार्म पर ग्रीर दूसरी जगहों पर रूके पड़े हैं, उनके लिए श्राप क्या करना चाहते हैं। इन लोगों के बिना नोटिस दिये हमें धाज टेनें बन्द कर दी गई हैं। यह भी एक नया तरीका इन लोगों ने निकला है पहल हंडताल व.र ग्रीर तब सुचना दो। यह भी एक नई टेकनालाजी है। (Interruption) भी देख यनियन की एक नई टेकनालाजी है कि फस्टं स्टाइक, देन गिय नोटिस। श्रीमन, यह एक नई नई मान्यता देखने को मिल रही है। यह एक नया नया हंग चल रहा है। इस लिए मैं कहना चाहता है कि हिन्द-स्तान की जनता को जाड़े में ठिठराने की साजिश येक्ट रहे हैं ये हिन्द-स्तान की जनता को भूखों मारने की कोशिश कर रहे हैं। ग्रगस्त में उन के समझौता ग्रीर फ़िल तरस्त धनबाद डिविजन में हडताल हो जाती है। सारे देश में जलावन के लिए श्रीर उद्योगों 🕏 ईधन न्निए कोयला महेवा करना वंद कर दिया जाना है। वह भी किस होती है विः पुलिस कांस्टेबिल से एक लोको कर्मचारी का करा हो गया ग्रीर सारे ईस्टर्न जीन में रेलें बन्द हो गई। धनवाद में दो ग्रादमी ग्रापस में लड़ गये ग्रीर समची लाइन बन्द हो गई। (Interruption) फिल्बजी ग्राउंडस और ग्रान 17--19 RSS/ND/73

Appropriation (Railways)

नो ग्राउंडस पर ये हडतालें होती जाती हैं। इस लिए मैं गवर्नमेंट इंडिया, रेलबे मिनिस्टी, इंडियन पब्लिक ग्रोपिनियन ग्रीर हाउस के माननीय सदस्यों से इनके ऐंटीनेशनल, ऐंटी-पीपुल, ऐंटी-लेबर, एन्टी ट्रेड युनियन के विरुद्ध स्ट्रांग ऐटीट्युड लेने की ग्रपील करूंगा ताकि फिर इस तरह से ऐंटीनेशनल, ऐंटी-पीपल, ऐंटी-लेवर मीन्स रिजार्ट करने का किसी को साहस न हो। इट इज नाट ए ट्रेड युनियन मवमेंट। इसको देख युनियन मुबमेंट की संज्ञा नहीं दी जा सकती। उपाध्यक्ष महोदय, मैं किसी और प्वाइंट पर बोलने के लिए नहीं खड़ा हुआ। था। मैं सिर्फ यह निवेदन करना चाहता हं कि ग्रगर ग्राप कमजोरी दिखाइयेगा, उदारता दिखाइयेगा. तो ग्रापकी उदारता ग्राप की कायरता ये लोग समझेंगे क्योंकि एक पूरानी कहावत है।

No. 4 mil, 1973

विनय न माने जलद जड गये तीन दिन बीति।

बोले राम सकोप तब विन् भय होंहि न प्रीति।

तीन दिन तक समद्र के किनारे जी भगवान राम चन्द्र जोड कर प्रार्थना करते रहे कि भाई मान जाग्रो, भाई मान जाग्रो, भाई मान जाग्रो ग्रीर समद्र टांग फैला कर कि भगवान हमको हाथ जोडते हैं. हम बड़े तीसमार खां हो गये। तब उन्होंने कहा कि भाई, ग्रब तो हाथ जोडने से काम नहीं चलेगा। उन्होंने ग्रपना धनुष उठाया ग्रौर बाण चढा कर जब वे सरासन में बैठे तो समद्र हाथ जोडते हुए सामने ग्रा गया। कहा कि महाराज मारो मत, पत्थर को भी पानी पर तैरा कर चले जाधी। इसी तरह से जब तक उन के रिप्रजेंटेटिव्ज को बला कर ग्राप बात करते हैं,

[श्री कमल नाथझा]

समझते कि तव रेल सामने मंत्राज्य झ्क रहा है ग्रीर उन का दिमाग ऊपर मातवें ग्राममान पर चला जाता है लेकिन जब उन को मालम होगा कि हिन्द्स्तान की यह 57 करोड जनताहमारे खिलाफ पालियामेंट हमारे खिलाफ सरकार हमारे खिलाफ है तो उन को रास्ता नहीं मिलेगा ग्रीर वे त्राहिमाम त्राहिमाम हुए द्याप की शरण में आयेंगे। इलाज है उन का थोर कोई माय करता हंकि स्नाप उन के प्रति एटीटयड अस्तियार करें।

SHRI LOKANATH MISRA (Orissa): Mr. Deputy Chairman, Sir. while speaking on (he Supplementary Demands. 1 would like to make one or two observations as to how the Railways are run. I am sorry I have io casl aspersions generally on the timidity of the Government departments and the Ministries regarding the management, the efficient management, of all the public sector undertakings, including the Railways. The Railways at one point of lime were examplary employers and by far the biggest public undertaking of India. It was expected that after meeting its own requirements, the Railways would be giving some funds to the General Funds of India. For some years now it is in the red, and nobody knows to what extent it would go on developing its red figures, the wa) it is being managed now. The country has been paralysed for the last two or three days because of the railway functioning. I would squarely blame the railway management for that.

The point is this. The Railway Ministry had reached at some agreement with the employees. But subsequently the time for implementing was so much staggered that the railway employees lost faith in the agreement itself. It is one thing to say categorically from the beginning that we are going to implement it in course of time. 3 or 4 or 5 or 10 years even, but it

is another thing to have reached at a conclusion, at an agreement initially, having given them some kind of immediate hope. and subsequently to depart from it and say that the implementation would take three years or four years. If it were a question of funds. I think they have plenty of financial advisers, the Railway Ministry has plenu of financial advisers, to advise them what is possible and what is not possible. So before coming to any kind of settlement, it was in the interests of the country and also of the railways, to have ascertained as to what was their capacity and then to have come to terms.

Now, Sir. the railways are the life-line of the country, as everybody knows. We were cautioning the Government previous-!\ thai they are making an entry into the Communist camp. consciously or unconsciously. Any time the communists like, they would paralyse the nerve centres and the lifeline of the country. The Government did not pay any heed to the people who were cautioning them. Now, they have come to realise that one or two parties in the country, if they so desire, can ho'd the country to ransom. The entire country is paralysed because no rail-ua\ train is running according to schedule.

SHRI MONORANJAN ROY (West Bengali: Air is there.

SHRI LOKANATH MISRA: The Minister in charge of the Airlines has been trying to revive it. It is like a last minute heart patient who is taking doses of cora-mine in order to live for 5 minutes or 1(1 minutes or may be one hour. That is how the Airlines have been functioning. The Air lines have become dilapidated during Dr. Karan Singh's regime. I have said that so many times on the floor of the House. I do not know how far Mr. Raj Bahadur would be able to revive it. There is a limit to it.

SHRI K. P. SUBRAMANIA MENON (Kerala): He will kill it

SHRI LOKANATH MISRA: May be because of his mishandling, he will ultimately kill it. The Government should have its own intelligence system in order to ascertain what its strength is vis-a-vis the strength of the other agents who are trying to paralyse the nerve centres and

the lifeline of the country when it suits them. The Communists and the C.P.I, in particular are the pocket edition of the Congress.

SHRI S. D. Ml RA: Noi pocket edition, it is the full dition.

SHRI LOKANATH MISRA: Let me give my own impi ssion about it.

SHRI K. P. SUBRAMANIA MENON: It is m the Congj 'ss pocket.

SHRI LOKANATH MISRA: It is in the Congress pockt because it is a pocket edition. If it wen a big thing, it would not have got into the pocket. [Interruptions) Search youi pockets and you will get it. As I was si (ring, the C.P.I, is in no position to act independently of what the Congress desires. Unfortunately, this is an occasion when they have been forced by circumstances o function against the wishes of the Ci ngress Party probably. Their boss had uime. I do not know what his advice was. I was told that the boss had warned I hem not to do anything which would jeopardise the interests of the ruling party in In liu. If that is so, then they must be sizee up. They must be put in their own place. Their master has given them certain directions and it is for the Congres Pal to get them worked. When Mr. S. D. Sharma and the Russian C hicf met. it app ared in the newspapers that they were w< rking out certain details regarding the I motioning of both the parties in both t e countries. If that is so, I think that Mr. S. D. Sharma should have been authoi scd to deal with them on behalf of Mr. Brezhnev in our country. Why should he v >t size these people up? I do not unders tnd what is happening. Something must be done in order to prevent such ;< pa alysis in the entire country. 1 would like to know from the lion. Minister as to ho v he is trying to get out of this impasse. This is not the only time when such I lings occurred. It would occur again if tl e Government does not find a clear-cut way out. What is the stand being takei by the Government. It is a fact that you will have to keep the employees satisfied. You cannot coerce them as they do In other communist countries of the world where strikes are banned and there is absolutely no individual freedom. It is for the soviety that a human

being lives. He is only a factor in the entire community system, as they call it. He is a raw material. He can be dealt with as iron and steel is dealt with in our country. Therefore, an individual in those countries does not mailer at all. But here, where we have full democracy, where we have the freedom of speech, where we have all kinds of freedom, the Communist Party lakes advantage of it. They get into the Legislatures and try to wreck them from within, they get into the trade unions and ii'. to wreck the trade unions and the economy of the country from within. 1 he) have all kinds of freedom. And taking advantage of this, they would try to bring chaos in this country. And ultimately when they take over, everything would be bad. That is how they function. That is how they have been functioning elsewhere. So. what is being done by our Government in ordei to forestall these designs? These are all being done with a design. What is being done by the Government to forestall it or to prevent it?

Sir, the Rourkela Steel Plant is situated in Orissa. I am seriously concerned about its future. In the 'Statesman' of today, it is said thai there is only one day's coal with the Rourkela Steel Plant. I do not know what is going to happen tomorrow and I do not know whether the Railways would be able to reach coal sufficient enough to keep the Plant running. Who would assure me that? The Minister would probably be helpless in the matter. He would say that it would depend on how the position improves tomorrow, If that is so with the Minister, who is the highest managing authority of the Railways, aud if he is not in a position to assure me with coal for the Rourkela Steel Plant, who else can do it? Then, naturally, I would have to depend on God, and to ultimately administer this country on behalf of our Government. Therefore, kindly administer if you can. If you cannot administer, kindly give way to somebody else who can administer. Sir. 1 hope something concrete will be done in this regard so that coal reaches Rourkela and the Steel Plant does not have to close down. As the Mhyster would be knowing, if it closes once, then restarting it would take some 21 days and a great amount of damage would have been done to the Rourkela Steel Plant by then.

[Shri Lokanath Misra]

Sir. coming to Orissa, nearer home, 1 will only pul forward four or five points regarding over-bridges or unmanned level crossings. Before that, Sir, I would like to say that 1 am happy that the Ministry has introduced the Jayanti Janata, a very fast running Express, between New Delhi and Samastipur. There is a demand that it should be extended. 1 am also happy that there is a demand for its extension and I hope the Ministry would accede to this popular demand.

Sir, we have a train called 'Utkal Express', which is neither a Passenger nor an Express. I do not know what to call it. It runs as a Passenger for some distance and for some distance as an Express. But it takes 56 hours to reach Puri from New Delhi. But, if you go via Howrah and stay in Calcutta for 12 hours off the train, then you reach in 42 hours. So, between the two who would opt to travel by the Utkal Express unless, as it happens now, there is absolutely no room in the trains thai lake us to Calcutta. In case of such an alternative, naturally, people will have lo go by the Utkal Express per force. Kindly, for God's sake, do something in order to cut the running time. You can do it. In the case of Rajdhani Express, when you decided to run it. you cut the time short abruptly by five years. What stands in the way of cutting short the running lime of the Utkal Express? Instead tit 56 hours, for God's sake, make it 42 hours, the time that is taken when urn go Wfl Calcutta even if you have to spend some time in the city. Sir. there has been a demand for the shifting of one out of the two Railway headquarters from Calcutta to somewhere in Orissa. The ex-Chief Minister of Orissa had a talk with the Chief Minister of West Bengal and they had come to some kind of an agreement in this connection. Perhaps, in no State, barring Bombay and Madras, there are two headquarters of two different Railways. I want to impress upon the hon. Minister that the major portion of kilometres of South-Eastern Railway passes through Orissa. Apart from that, the city of Calcutta is very much overcrowded and the employees of the South-Eastern Railway have to spend a good deal of money in order to get some accommodation. Over and above this, the cost of living in Calcutta being much more than what it

would be anywhere in Orissa. I think the employees of the South-Eastern Railway would very much relish Ihe change in their headquarters. I would, therefore, request the hon. Minister to kindly let us know as to when this is going to be possible.

Sir. in Nuapara there is such a great demand lor an unmanned level crossing lhat the local people there are even prepared to go to the extent of slopping the trains. Last time when 1 was in Orissa ihey came and met me in a deputation. Ihey told me lhat unless I was going to do something categorically about it. they were going lo slop the trains, i asked them not to do so and told them that 1 was going to impress upon the Railway Minister the necessity for this level crossing. Sir. the only thing that has got to be done is to change it within a mile. The present level crossing is situated at something like lis; 3/4 kilometre from Nuapara and they want it to be changed lo 117 2/3 kilometre. 1 do not know what is the difficulty in meeting their demand. The then Government of Orissa had constructed the approach road. The S.D.O. (Civil) and Assistant Engineer, South-Eastern Railway, bad inspected the spot. They had approved of il and everything was done. When il does not involve any kind of additional expenditure for the Railways I do not know why they should hesitate lo change the site of the level crossing especially when there is so much of demand from the local people who are otherwise threatening lo stop the trains unless their demand is conceded. I think this is one of the most reasonable demands that these people are making since the village is at 117th kilometre and not I18lh kilometre. A kilometre's difference would not make any difference for the Railways. (Time hell rings). But. il would make a lot of difference to the villagers who pass that way.

Sir, there is another thing which 1 want to mention. Between Tharstiguda and Sambalpur there is one panchayat which is completely cut off because of the JharsugUda-Sambalpur railway line. These people have already written to the hon. Railway Minister. The" also want an unmanned level crossing. They do not want a manned level crossing. I do not know why the hon. Minister cannot concede to this demand. This is about Sripur

Panehayat Samiti lear Jharsuguda. Papers about this matter nave already been sent io the lion. Rail »a) Minister. 1 hope he would look into the ease and do something in the mat: :r as soon as possible. Sir, my last poi t is about the new railway line between Banspani and Jaknpura. As i said the old :r day, the Manarashtra State got Rs. 300 crores worth of railway work, which was Assessed from the aeroplane ilsell. ihi. decision was taken in the aeroplane wli n the drought stricken area was being surveyed by the Prime Minister. No sui ley, no economic survey was done at all. May 1 know who did the economic stir ey? If that is so and if decisions could be taken that way, why don't you please lo something for Orissa also? Orissa has n i been getting as much of attention 1 shouW put it mildly-as other Slates are getting People of Orissa and even the Slate Gi vernment of Orissa have been demanding hat Orissa should get a little more attenti >n from the Government of India. This! the point in question. They have been writing about it for the last six or seven 'ears. Government after Government has been demanding this railway line which w "I connect the ore mining areas with the Pa adip

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Unless this line is given to Orissa Haldia will develop al ly expense of Paradip because the on v way is via Kharagpur and Haldia woui I be nearer to it. You ha e had the dei pest sea port in Paradip and because of he decision of the Railways if it has to suffer and ultimately the Orissa Government is blamed that it did not give enough business for Paradip, it would be a ver wrong thing. I would, therefore, plead nth the hon. Minister to do something in this regard. Every time we put a questiol, they say that the economic survey is bt irig made, ft cannot be put off indefinit ly. Therefore, I would request the hon Minister to kindly do something in the matter so that we could begin with the Banspani-Jakhpura line wherein we can employ people from the drought-affected, flood-affected and cyclone-affected arc;!

DR. R. K. THAKRABARTI West Bengal): Sir. w lile supporting this Bill. I like to make a few observations regarding the complete collapse of the railway administration, some activities of the trade unionists country and the difficultics which the general public are facing ioday because of practically no communication between the places. Sir, recently, in the past lew months, it has become a practice of certain sections of employees in the public as well as private sectoi, either in airlines or in the railways, to hold the general public to ransom by going on wild cat strike and adopting sucri other go-siow tactics. Nowhere, in any civilized country this is being allowed. You see. if there should be trade union activities, the same should be in a proper and democratic manner. We should not allow more than one union in any one unit oi section. I have been emphasising this point every lime 1 rise to speak. If there is one union in a particular unit or a particular section of railways, then it is much easier to have a bargain by a bipartite talk between the administra lion and the union and once they enter into .i contract, it can be valid for two or three years so that during that period the public would know that there will be no disruption of services. But we find that a very dismal picture is there. They simply paralyse the whole thing either by threatening or by going go-slow or by adopting some other tactics. In this regard we find that the activities of some of our trade union leaders are just like waiting behind the scenes. As soon as a piece of meal is thrown, they will immediately come down. Everybody is trying to beat the other so as to get more benefit without any concern about the reaction which will be there to the public or to the national

[Mr. Vice Chairman (Shri V. B. Raju) in the chair.]

In any country, if there would be any strike or if there would be any negotiation going on. then there must be some notice so that the public are aware that such negotiations are going on for five or six or ten days and after the negotiations fail, there must be a proper strike notice to be given of which the public must be aware. For example, there was a bund the other day in Bombay. Then the people will not go out. Similarly, if we know that the strike is going to take Dlace on such and such day or a closure is going to take place on such and such date, then the public will make their arrangements to go in advance or go a little

SHRI B. K. KAUL (Rajasthan): Is that the remedy?

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DR. R. K. CHAKRABARTI: It will at [east give a relief. This is the time—1 am not talking of the tourists—when our own boys. Indian boys who live abroad, come home because they can get concessions for air travel. They come with their families and because of this our Government earns a considerable amount of foreign exchange. In the last few days they have come to Delhi in hundreds by foreign planes from different parts oi the world, Europe, the United States and so on and they are all stranded here because they cannot go to their homes. They have sepent thousands and thousands of rupees, 10,000 15,000, 20,000, to bring their families so that they can spend three to four weeks in their homes. But they are all stranded here because they cannot get any plane nor can they get any train because the trains are all cancelled. In this connection I would request the hon. Minister to at least be honest and say that nothing is working. We arc always kept in the dark. They say some trains are running and the people rush to the stations where they find they have to wait for hours and hours without food, without shelter and without any information as to when there will be a train. The public have a right to know the exact position, the exact picture of what is going on in the Railway Administration with regard to the running of trains.

Sir. if the trade unions do not follow the practice which is followed everywhere in the civilised world. 1 would appeal to the hon. Minister to take a strict view of the matter. We have no dearth of unemployed people all over the country, we can easily recruit them and train them within a short period of time and replace these recalcitrant workers who are just holding the nation to ransom and putting the public to all sorts of inconveniences and disadvantages. I do not mind a proper bargaining between any trade union and the authorities because that is the democratic right but T do not like this sort of go-slow tactics Wherefrom did this word go slow' come: surely it did not come from the British. It is we who have coined this go slow. And whal is this go slow? You carry the passengers and leave them

midway in Dhanbad or Allahabad for two daya or three days. In certain places there may be no food, no water. Is this the way the Administration should function? Is this the way the employees work? If ihei have grievances there are procedures to get them redressed. You follow the procedure which is laid down and if you do not get satisfaction you give public notice that from such and such a day you are going on strike so that the public will k/iow the position and they will not start on their journey at that time when the strike is likely to be on.

No. 4 Bill, 1973

My next point is about railway lines. Many of the proposals have been hanging tire for a long time. One is on the eastern side, the Dum Dum-Barasat -Basirhat tine. We have been asking for the last few years to make this a double track and 1 would request the Minister to consider this question of making it a double track. Then there are some railway overbridges. One is on the Jessore Road, a very important road. There the clearance is low that no double decker bus can piy through Jessore Road. There are about 10 to 15 lakhs of people residing in that area. And our policy has changed and they are now taking to double decker buses. But no double decker bus can go under that railway overbridge because of its low clearance. 1 would therefore request the hon. Minister to go into this matter and see that the level of the railway line there is raised as they have already done in the case of the road which goes to iolh.gunge in the heart of the city. Similarly here also it can be raised so as to allow the double decker buses to pass.

The other point is, we find that during the last 25 years not many new lines have been installed in the far eastern region, in Assam and the hill areas. Those fsw lines that are there are meant only for defence purposes but for the industrial develop-meni of these backward areas in North Bengal and Assam and the hill areas not many new lines have been installed in the last 25 years. 1 would like the hon. Minister to look into this matter also and to have many more new lines in the far eastern region so that industries may develop in that region.

Lastly I would repeal what I said in the beginning. Because the country is so

big the Administration is also big and it is really difficult for one Railway Board sitting at Delhi to ope with all the matters. The time lag be ween the demand and ils processing by t e Board is so much that difficulties arise a id quite often we find there is no contacl between the people who manage and thi people who work in various places.

So. 1 would si ggesi the dissolution of the Railway Boar< Instead they may have some zonal boat'Is in different zones, so that the process of keeping contact between the actual vorkers and the authorities can be haste ied and the progress of negotiations can >e hastened in order to avoid misundersta idings. The workers are thinking that the administration is not responding. The id ministration is far off from the place if work and the time-lag between the two is so big that wildcat strikes take place most of the time. Thank you.

SHRI MONORANJAN ROY: Mr. Vice-Chairman. Sir. iis was expected, the so-called progressives in the Congress have come out with a vendetta against the workers. It was noi unexpected and I am glad Dr. Chakraharti...

DR. R. K. (1 AKRADAR IT It is not antiworker.

SHRI MONORANJAN ROY: Even he praised the Bonmav Bundh, but he missed to see the pictu e in the Times of India-The suburban e citric train was burnt by whom? By Congressmen. The workers are running the train. That was why it was burnt down. f "• forgot to mention that. He praised the iombay Bundh. There was unity between tie Shiv Sena, the notorious element, and tin Congress, with Mr. Rajni Paiel giving the call. He praised it, but I do not like to dilate on that I would like to ask Dr. Chak abarti to please go through the papers and see that on the 13th of December at L verpool thousands of passengers were stj tnded because of workto-rule resorted to by railwaymen in England. According to 1 im in England where he has been educated, f think, that is not civilised because they have resorted to work-to-rule. 1 do not like to reply to my friends of 'he Congress who will not dare to go through the names they have mentioned. I would like to ask the Rail-

way Minister: Is it not a fact that during the last negotiations, our Railway Minister was ill-advised, at the outset, by the Railway Board? Is it not a fact that Mr. L. N. Mishra was asked to announce in the House that he would not talk to the striking workers and their associations unless they withdrew the strike first? That was ill-advised. Mr. Mishra had to revise his decision and had to talk to them. Unfortunately the Railway Ministers are treated by the Railway Board as casual labour, It may be very harsh to hear, but I tell him. Mr. Qureshi. We have respect for him, for Mr. Mishra, for Mr. Nanda, for Mr. Shastri, our ex-Prime Minister. All of them were Railway Ministers, but everyone of them was treated by the Railway Board and the Railway Administration as casual labour.

No. 4 Bill, 1973

CHANDRASEKHARAN SHRI i Kerala): Mr. Hanumanthaiya also.

SHRI MONORANJAN ROY: He had been thrown out without any ceremony because he tried to deal with the Railway Board. It is not the fault of railwaymen because they try to implement a thing which our friends in the Congress who spoke do not know. They mentioned the ILO convention. The ILO convention has decided eight hours of work for all workers, irrespective of the fact in which industry they are working. That is the ILO convention. Our friend mentioned international practice and other things. 1 would like him to read something about the ILO's functioning, etc. Now. Sir. the Rail-was Ministers tried, on a number of occasions, to speak to the railwaymen and discuss their grievances, but on every occasion, the Railway Board came in the way. And Mr. Qureshi knows it very well. Whatever he may say here for public consumption, he knows in his heart what is happening today. Here is a telegram just received: "Railway Minister's assurance in Parliament not implemented Cases not withdrawn-10 hours duty implementation not started even for mail or express Pray intervention to avoid agitation." That is in the Southern Zone. This is what is happening today. And unfortu-n.ilelv because the party has been bereft of workers' support, everyone from the Con-press Party is speaking as if the woTkers are striking. Tt is not the workers who want to strike. Unfortunately for them,

[Shri Monoranjan Roy]

today they refuse to be slaves. There is not a single party who can organise such a strike. I can challenge. Can they meel it? They cannot. In Bombay, the Congress Party with the Shiv Sena, they tried to paralyse the entire city and the whole State. Why they failed? They slopped the trains, and because the workers had been running the trains, they burnt the trains. Is it not anti-national? Is it not trecherous to the interests of the country and the nation? Let them reply to that. I want a reply from Mr. Qureshi.

SHRI K. P. SUBRAMANIA MENON: When the Congressmen burn trains they are very patriotic.

(Interruptions)

SHRI KALI MUKHERJEE (West Bengal): li was never the Congressmen who burnt the trains.

SHRI K. P. SUBRAMANIA MENON: The Shiv Sena and the Congressmen.

SHRI KALI MUKHERJEE: But not Congressmen.

SHRI MONORANJAN' ROY: The less they speak about the workers the better it is. The workers were killed because they had been running the trains. That is their only crime—the Congress and the Shiv Sena called the bandli and the workers had the cheek not to respond. Yes, Rajani Pate!. (Interruptions) No. no. Your partymen are thrashing your own partymen. You should stop it. We have heard many [hings from Mr. Oureshi and other friends also. The less you speak about the USSR and other socialist countries the better it is for you. Mr. Qureshi. Mr. Brezhnev came here but it does not mean that our country has become socialist. Mr. Qureshi. do you know how the workers function in the Soviet L'nion and other socialist countries? And it is a working class State, ll is a State of the workers. It is they who are running the country. Their own wages. their own timings, their own service conditions are not determined by some bureaucrats and white elephants sitting at the top in air-conditioned rooms and going in saloons. Their own wages and service conditions are determined by the workers.

On you know that in any factory there is no manager who will go against the workers? I; is the workers who determine the fate of the manager and the manager does not determine the fate of the workers. Do you know, thai there is no white elephant like the Railway Board there? Even in Bangla Desh they have dispensed with the Railway Board. But you cannol get the courage to deal with this Railway Board. Sir. it is only a few days ago, not even a year or two, that Bangla Desh was born and the) took courage to dismiss the Railway Board, abolished it. dissolved it. Is not the Railway Board a British tradition, a tradition of British imperialism? Their Rail-w i-Board is running the entire show and the Ministers are casual labour. It is not my uttering. These words have been uttered by some railway officers themselves. They say they do not care for the Ministers. What are they? they say. The Ministers may assure the House that it is they who would do anything but their officers are doing everything against their assurances, their understanding, and their policy-You have to submit to them because without them you cannot run the administration. So this is the condition of our country. It is not that the workers want to resort to "Work-to-rule" or 'Go-slow" or "lightning strike". If any one is responsible for "sudden strike" it is the Railway Board and your anti-labour policies. You will say one thing in this House and another elsewhere. The entire responsibility lies with the railway administration. You blame the workers here. I would challenge any of our friends on the Treasury Benches to go and face the workers. It is not a joke to go on strike. They know they may be killed in firing. And on many an occasion workers have sacrificed their life, shed their blood and suffered all sorts of privations to get some of their grievances redressed. It is not a few. but many among them have given their lives in police firing in the past. Therefore, they know what it means to go on strike. Going on strike is not a pleasure. It may mean break in service, dismissal from service, arrest and so on. Therefore, the Democle's sword is al-ways hanging on the head of the strikers. Therefore, they know what ordeal they have to face.

Sir. may I know from Mr. Qureshi whether he knows that his Administration

wants corrupt worke B? Docs lie know in what directions this corruption thrives'.' Every hon'ble Meml>er would corroborate lo the common mar's experience in getting his ticket booket. Let an hon'ble Member go as a commoi, ordinary man in the queue on any big s ation and let him get a seat without paying much more than the cost of the ticket or the far

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SHRI S. D. MISHRA: And who gets it?

SHRI K. P. SUBRAMANIA MENON: It is the Railway Board which encourages corruption.

SHRI MONORANJAN ROY: corruption thrives it the encouragement of the Railway Board, the Administration and the officers fro m top to bottom. You may report the mater any level no action will be taken again I the man. It is because lijev themselves at the top are corrupt. Therefore, the w -rkers have to organise themselves and do something to get their grievances remediec. If the workers jointly take some action it is said that they are instigated by outsiders. Sir, this is the condition in our country. Therefore. I would request our friends on the Congress Benches to ponder over the matter. No one party in thecountry now has the capacity to instigate v orkers to go on strike and held the com try to ransom: no one can do that. The workers resort to this extreme step onl> when they are convinced that they ill not be heard otherwise.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please c .mplete.

SHRI MONf RANJAN ROY: Mr. Qureshi. I have it ft to make a small point in the end. There s a town named Balonia in Bangla Desh s also in Tripura. The distance between i le two Balonias is hardly half a kilometre. If you just join the two towns, there will be direct route to Mizo-ram. Assam and 'vfanipur. The other thing is Akora-Agartala that is also hardly two kilometres. I am told that there was some survey and some report is also there. These people are now completely isolated. Now the plane is also not going. You can realise their condition. If you kindly do that

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DR. R. K. CHAKRABARTI: You are stopping the trains. What is the use?

SHRI KALI MUKHERJEE: You cannot have both. You are stopping trains and you are also asking for new lines {In-wmtplions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU!: He is making some constructive suggestions now.

SHRI MONORANJAN ROY: He is ilso ioining the people who do not know anything about the workers. The workers cannot be asked to abide by the advice of the leaders to go on strike unless the workers themselves are very much affected and they themselves take the decision. Here the question does not arise. I tell you with all responsibility that the CPM has got no connection with the Association formed by the loco running staff. Not one of us is in any way connected with that.

SHRI KALI MUKHERJEE: Then how do you support it?

SHRI K. P. SUBRAMANIA MENON: VVe always support the workers' cause.

SHRI MONORANJAN ROY: We support the cause of the workers. It is they who support the white elephants, the administration.

SHRI K. P. SUBRAMANIA MENON: They always support the blackmarketeers. We support the workers.

SHRI MONORANJAN ROY: We are proud of our support to the workers' cause. We shall continue to do it. We are proud that we support their cause.

SHRI KALI MUKHERJEE: The workers are gods! Whatever they do should be supported!

SHRI K. P. SUBRAMANIA MENON: You always support the blackmarketeers. We support the workers.

THE VICE-CHAIRMAN fSHRI V. B. RAJUV. Please do not quarrel across the benches. No ideological quarrel here. Yes, Mr. Sanda Narayanappa.

SHRI SANDA NARAYANAPPA (Andhra Pradesh): Sir. I thank you for allowing mc to participate in this debate and make a few While supporting observations. Appropriation ('Railways) No. 4 Bill, 1 would like to point out that the Railway administration has been subjected to criticism and other comments by so many hon. Members who spoke previously. The hon. Member who spoke just now criticised the Railway Board saying that their officials and cither officials are encouraging corruption. This is not true. A small man, for instance, a booking clerk who is working in the booking office, may do some wrong thing. For that wrong thing, we cannot attribute motives to the higher officials. At the top level. The Minister is there. If there are any corrupt officials at the lower level, we can bring it to the notice of the higher authorities for rectification or for legal punishment, instead of bringing the top officials into this discussion and mentioning their names here. This is not the appropriate forum. As a sovereign body, as the most supreme body of the democracy, we should not concentrate on such small matters. I would like to advise our honourable friend to rise above this level and advise our Government, to function in a proper way, in an efficient way, for the creation of amenities to the public, improved amenities at stations like providing drinking water facilities and construction of more railway stations. In our country, if we observe. construction of many railway stations has not been completed. Only half the number have been completed, if I am not wrong. Then, small stations have no drinking water facilities. And where water is available, it is available only in winter. Only in winter they provide drinking water facility. In summer we do not find a drop of water anywhere. Even in big stations like Itarsi and Bhopal we experience scarcity of water in summer. These things, the railway authorities must be able to understand and try to improve administration. Efforts should be made to avoid wasteful expenditure and earn more profits to the oublic exchequer. Unless transport facilities are improved, unless amenities are created to the satisfaction of the public, we cannot win the favour of the public and we cannot run the administration to the satisfaction of the people. In this connection. I would hire to mention that since a long time, ever

Mm- we: "t independence, we have been urging that Rayalascema is a backward region and therefore new railway lines should be created for its development. In that region no new railway lines have been created, no new construction has been done. Only Bangalore-Guntakal broad gauge conversion has been started recently-We have been urging that Guntakal is an important junction in the south: it has been occupying that prominent place ever since it was constructed some 50, 60 years ago: but so far no improvements have been made there: no shades for passengers on the station, no proper waiting rooms, no alteration, no additional construction, nothing of the sort. No retiring rooms have been provided there for officials or non-officials to stay. This is the unfortunate situation at Guntakal. We had, in fact, brought all these matters to the notice of the authorities. But our representations have not so far been heeded. We are urging that the broad gauge line that has been started from Bangalore to Guntakal. should be extended up to the capital city of our Slate. Hyderabad, so that it will improve transport facilities of convenience to the public there. Then there is a metre gauge line running between Guntakal and Guntur. During the Britishers' time there was a metre gauge line from Mormagao to Masulipatam straightway. That was disrupted and from Guntur to Masulipatam they have a broad gauge line but the line from Guntakal to Guntur remains metre gauge. We urge that that line may also be converted into broad gauge.

Another important thing I would like to urge is this. Guntakal Division is included in the Southern Railway Zone. Originally when the South-Central Railway Zone was being formed, we had requested —Andhra Pradesh Government under the Chief Ministership of Mr, Brahmananda Reddy also recommendedthat Guntakal Division should be included in the South-Central Railway Zone so that the people of this region will have the benefit of allotment of wagons and other facilities. If Guntakal Division is continued in the Southern Railway it will create a great handicap to the people of Andhra Pradesh in that region and they are deprived of the income which is legitimately due to them. It will not be comfortable for the people in the South-Central Railway Zone

if Guntakal is c mtinued to be in the Southern Railway .'.one. Therefore, my request is that Gun akal Division may be tagged on to the South-Central Railway: Sholapfir Division u so may be tagged on to the Southern lailway. 1 think the Railway Board can examine this proposition. It was. in fait, discussed many a

time. I reqi fist thai the Guntakal 4
P.M. Division sho lid be handed over
the .South (eniral Railway and
Sholapur Division hould go to Southern
Railway.

We have been requesting for a line between Guntakal am Tumkur thereby connecting Mysore St;, e. We have repeatedly made this reque i to the Government. We have taken mai v deputations and submitted memoranda and I have spoken of that demand on the floor of the House. Whenever Ministers go on camp, we made representations. When Shri Alagesan was the Deputy Mini ter of Railways and when he visited G fntakal about 15 years ago, we represented to him. But no action has been taken. A least a survey could have been ordered. We are living in a democratic country. A'hen we make representations, you can at least examine them and say with facts and figures whether it is feasible or not, whether it is economically good or bad, so that when we go to our people, we cai tell them accordingly. Otherwise they tell us: You are not pressing for this line and so on.

You know that J Ry ilaseema is a droughi striken area and i therefore undeveloped. Il needs development on all sides. It needs not only railway lines, but it needs road development irrigation facilities. power and so mai J other things. Now a new Ministry has been installed recently on account of (he bold decision taken by the hon. Prime 'linister and the Parliamentary Board. Il is functioning there. I hope the Government of India and the Railway Board will extend their co-operation lo the State Government in starting new railway lines in Rayalaseema area.

Before I conclu le. I want to bring to the notice of the -louse through you that long back we had requested for the extension of the Belli y-Raidurg railway line up lo Chitradurg so that it is convenient for the people to move their goods traffic.

I hope it <u>coir.es</u> under Southern Zone. A survey has also been ordered for this line. But no result has come out. I hope the hon. Minister will take note of these things try to expedite the matter and see that the survey is completed and the line is extended between Raidurg and Chitradurg.

Another point is that in Rayalaseema there is only one industry that has been started, namely, the Pandyan Cement Industry in the forest area. Whenever they want to send their finished products either to Maharashtra or some other neighbouring States like Orissa, wagons are not supplied because of the fact that Guntakkal Division is in the Southern Railway. They Nave their Own backlong and when wagons were available there, they were diverted lo the South. Because of this non-supply of adequate number of wagons the industry suffers dnd other areas also suffer because they do not get the finished products from this industry. I request the Railway Minister to take note of this also and try to allot more wagons and see that industry is not put to any difficulty for want of wagons

With these few words, I support the Bill.

SHRI Is.. CHANDRASEKHARAN: Mr. Vice-Chairman, Sir, in the year 1972-73 there has been a perceptible increase in strikes. The labour-management relations had been weak in most of our public sec-lor industries! But the year 1972-73 saw the --pleading of the labour disputes from Ihe public sector industries to a number of private industries also. In fact, the management of the public sector industries have to set an example to the private industries in the matter of maintenance of flood relations with labour. But that was not done and, therefore, the penal results have followed.

Sir. it is not as if there are no good agreements and it is not as if there are no good laws. Take, for example, one of the most progressive legislations that we have passed in this country after independence, the Payment of Bonus Act. The Payment of Bonus Act brought in its wake a large number of disputes. In fact, the Payment of Bonus Act has created situations in which production worth crores of rupees has been lost to the nation just because. Sir, our labour officers and our manage-

[Shri k. Cliandrasekhaian.]

iiicm nave noi ocen sincere anu effective in me mailer oi implementation ol me pi c visions oi me Payment ol Bonus Act iut, in me same way, uieie are ad hoc ag-, reements and agreements wmch are of a constructive nature and which are of a linal nature and mese agreemenis are invariably brought into force when ihere is such a situation and to prevent such a situation from becoming more critical in the case of the Railways, Sir, such an agreement was brought into force and today, Sir, what is the complaint'.' 1 do not want to go into the details. The complaint on the pan of the locomen is that the agreement is not being implemented. The assertion by the railway management is that it has been implemented. 1 submit. Sir. that when there are conflicting assertions, the matter has got to be decided by a third party and the third party could have been the Government or the Minister if the Government or the Minister is prepared to see the things objective!) and examine the issue in a dispassio nate manner. But that has not been done and the Government has taken sides with the Railway management. 1 suggest that in situations like this, the matter is not to be referred for adjudication or arbitration because everybody knows that the process is very much long- But it should be possible for the management to come to an agreement with labour that it would be examined by so and so, say, by a Judge of the Supreme Court or a Judge of the High Court and let it be examined not within days, tout within the course ol hours as to whether there has been implementation or a denial of implementation.

Sir, now the locomen have struck work and today's news says that most of the trains to the eastern region of the country have been cancelled and the strike is likely to spread and the Chairman of the All-India Railwaymen's Federation has come out with an open statement that they are going to take up this issue and, Sir, the Chairman is a powerful trade union leader and the AIRF is a very powerful trade union organisation in this country and there is no use of taking matters to a crisis and then saying that food articles are not being moved or that essential raw materials are not being moved and all these have slackened production and

so on. This sort of criticism will not pay the nation ultimately. And I would, therefore, very strongly put it to the Government to see that the locomen strike is settled Some understanding and conciliation is necessary on the part of the Government.

Now, Sir, 1 am not saying that the Deputy Minister is not competent to become a Minister. 1 have no doubt Mr. Qureshi is competent. But 1 have a feeling, Sir, that Mr. L. N. Mishra has absolutely no time. He is too much involved in politics. The Ministry of Foreign Trade was a small thing, and half-anhour or one hour would have been enough for him to bestow on the Ministry of Foreign Trade. But here is one of the major departments of the Government, so far as the Central Government is concerned. I accuse Mr. L. N. Mishra thai it has not been possible for him on account of his other activities, particularly political, to look into the matters concerning the Railways. Although the Deputy Minister is there, but there is nobody to take responsibility for decisions on behalf of the Central Government and, therefore, things have come to the pass in which the Railways find themselves today.

Sir I would like to go into one detail in regard to the running of trains, and that, Sir, is that trains are not keeping to schedule. There was a time when I had stressed it in the course of my observations on the Railway budget or supplementary demands earlier that the Railways were running to schedule, but today, more often than not. the trains are not running to schedule. I do not know what the statistics reveal; statistics are not always correct and true, so far as the real picture is concerned. There is a distinct slackening on ihc part of General Managers and their subordinate officers in seeing to it that trains run on time.

Sir. 1 would like to say something with regard to some aspects: of Railway administration in the south and again in the northeastern region in the country. The Grand Trunk Express is a train which connects the south to Delhi. May I ask, during the last few weeks particularly, or last few months, how many times it has arrived on time in Delhi? It is rather scandalos, Sir. that the Grand Trunk Express comes much before time up to Tughlakabad, but then for covering a dis-

lance of a few 1 ilometres it takes more than 2 hours, and ultimately tlie train which has to reach at 11 O'clock at New Delhi railway si tiion arrives after 12 O'clock many a ti ne. The agony of longdistance passenger can just be imagined. It is not possible, particularly during the summer time, to jet even a drop of water because the entire kitchen car closes itself by 7-30 or 8-00 n the morning, having served the break!': st at 6.30. because it is the last day and they want to finish off and collect the c arges etc.

Sir. another thug (hat 1 would like to stress is the state of railway stations, and in particular platforms, in between Man-galore and Short, imr. In fact, some time back 1 had taken up this matter in correspondence with the Railway Minister and 1 was given ft few weeks later a reply, a very welcome eply, that the matter was being looked ii to and that most of the platforms would be lengthened. Sir, the position in between Mangalore and Sho-ranur, the Mala >ar area of the southern region, is that h;.If the train is outside the platform. Most i f the railway station platforms were buili for six carriages. Six-carriage train was the longest train at that time. Today, th: Mangalore-Madras Mail is having 13 carriages. Other trains are also having alnost the same number of carriages. There ore, half the train is outside the platfor n. Old women, ladies and youngsters are i Here. How is it possible to reach them? Si me assurances were given. How those a^ urances are being implemented? I don't say nothing has been done. Something has been done. They have laid bricks on both sides of the platform just to indicate that the platform lengthens itself. But the rlatform has not been raised. The- old v ires leading to the signals continue to bs there. They have laid bricks to show that the platform extends on both the sii es (Time bell rings). It is of no use so far as the persons travelling in the train are c mcerned. I would, therefore, submit that th lengthening and raising of the platforms • hould be taken up seriously.

With regard to Kerala, the broad-gauging of the T1 ivandrum-Ernakulam line is going on and the doubling of the Shora-nur-Cochin line is going on. I would only submit that these be completed within schedule. So far as these two lines are

concerned, this has been one of the demands in Kerala for a very long time. Another demand is that there should be a railway link to the big pilgrim centre of Guruvayoor and to the commercial town of Allepey. That has been denied to them. I will speak a few words about the North East area and then I will close. The extension of the broad gauge to Gauhati immediately and up to Dibrugarh in due course appears to be quite a necessity. The running of another fast train from Dibrugarh to Delhi via Farakka is also a necessity Between Dibrugarh and Gauhati, there were six trains either way and now they have been reduced to two trains. The major towns in Assam are not connected with railways because the Railways planted by the British were for the purpose of taking out tea from that area and not for the passengers. Therefore, in the matter of new lines, Assam should be given priority. Thank you.

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): Mr. Vice-Chairmar:, Sir, I think there is nothing wrong about the demand for 21 crores of rupees. I, therefore, support this Bill.

My main purpose of speaking today is that 1 have got great concern about the state of industrial relations in the Railways. I think it is due to the fact that there are two federations working parallel to one another. The result of this is that the industrial relations in the Railways are not taking any definite shape. It is highly essential that there should be a positive policy towards industrial relations in the Railways and that positive-ness can only come if one strong union is built up by the Railway Administration. I mean that the Railway Administration should work in such a way that a strong union emerges. It is very difficult to build one union, but the policy of the Railways should be to encourage one union. If they go on encouraging parallelism, this won't help them because more and more frictions are bound to arise in the railway working. There are so many categories of workers and so many sections and each category is demanding that its union should be recognised and the other union should not be recognised. The other unions are also clamouring for recognition. In this way, there are rivalries and, frictions among the workers and they are creating

[Shri Jagan Nalh Bhardwaj.]

a sort oi confusion and so much ol' indus-tnal unrest is generated, hirstly, Sir, as far a.-> me Railways poncy is concerned. I mink U is quite all right mat they do not recognise any sectional or what >ou call category unions. This is quite good. Sir, the two Federations which are recognised cover the entire Railway system with me result that there is no lii'e in the trade union movement in the Railways- To bring liveliness into the working of trade union movement in the Railways, I think it is very essential that the Railways should encourage and recognise unions at, what you call, the divisional level. And from divisions, upwards there may be federations of a particular type of unions for example, the l.N.I.U.C. The I.N.T.U.C- union may federate at the top level. But at the divisional level, there should be a recognised machineiy. In this way, there can be an active two-way communication between the management and the trade unions. Sir. I have a feeling that the General Manager at the Divisional level is not so much interested in industrial relations work as he may be interested in technical and other activities. To me, it appears, that this is equally an important task in these days, particularly when we are talking in terms of industrial democracy and other things. So. I would suggest that the General Manager, at the Divisional level and also at the top levels, should take active Interest in the development of strong trade union movement in the Organization. Because of a weak trade union in the Railways, the workers are not taken into any one direction with the result that there is confusion. This weakness in two-way communication is due to the absence of a strong industrial relations machinery in the Railways. There should be a proper and scientific industrial relations machinery in the Railways- There should be trained officers. The machinery should develop proper industrial relations in the Railways. And there should be forums where different categories of workers can sit together and have feeling of co-workmanship among themselves. Now, Sir, what is happening? All types of workers are sitting in air light compartments and no particular trade has a sort of feeling for the people of another trade with the result that isolationism and other things of this type are developing in Hit Railways. So, to me, it appears.

that the Railway Administration will have to take a very strong and, what you call, a well thought out and well-planned action to develop proper type of industrial relation in the Railways. Otherwise, a sort of conl usion is going to crop up in the Railways and interested people will surely exploit that state of affairs. Therefore, Sir, I finish my speech with a suggestion that the Railways should give proper thought to the proper development of industrial relations in the Railways. Thank you, Sir.

Ao. 4 Bill, 1973

SHRI N. 11. KUMBHARE (Maharasb-ua): Mr. Vice-Chairman, Sir, while supporting the Bill. 1 would like to refer to the problems of contract labourers. The otilicr day. I had made a reference to their conditions of work. The Railway has very recently circulated a leaflet entitled 'Spare the Nation's Lite Line". And there, they nave been kind enough to give figures of workers who are employed through contractors. Sir, their number is stated to be 3,20 lakhs. It was really painful to read thai they have been treated as casual workers. I am at a loss to understand how these workers could be termed or categorised as casual workers. It is a matter of common sense that casual workers are those nil.' arc essentially required to do work of a casual nature. I will just give an example. If a railway building has got to be whitewashed and the work is entrusted to a contractor who engages ten oi twenty workers to get the work of whitewashing done, then they are casual worker. I do not know how these workers who are required to do work at a project. say, of loading and unloading and coal and ash workers can be called casual wor-keij. By no stretch of imagination they could be called casual workers. On the contrary, they are in fact permanent workers, firstly, because they are required to do the work which essentially forms part of the railway work and, secondly, because the work goes on round the year. The work of loading and unloading and the work done by coal and ash workers goes on throughout the year. When both these conditions are satisfied, they should actually be called the workers of the Rail-wax s. Now. these workers are denied the status of Railway employees and they are required through a contractor.

Sir. 00 to 91; per cent of these workers belong to Scheduled Castes and backward classes So, we can say that they

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Secondly. 1 now come to the wages that are being paid to them. I have myself seen the work ng conditions of some of the workers. As ou know, Sir, the work o(loading and unit iding is very strenuous. The work which i required to be done by these coal and ash workers is a very repulsive work. I to you know what wages they are paid? They are paid at a very meagre rate. At some places they are paid at the ra e of Rs. 2.50 per day and at some othe places they are paid at the rate of Rs. \ per day. This is the wage that is being paid to these workers. Sir, 1 say it is higl time that the Railways should adopt sou i wage policy in respect of these wor ers to whom they are wrongfully denyini the status of railway employees. Till uch time as the wage policy is decided n respect of these people, you must ensure that they are paid what may be called the minimum basic wage rate, the wage rate of subsistence, keeping in view the present-day high cost of living, thi se three lakhs of workers may be give a reasonable wage, at least by fixing tl-ir wages at Rs. 7 ner day. Unless a w ge of Rs. 7 per day is fixed for these vorkers, I do not think that the Railways can claim to have given a fair deal to thi se workers. So. Sir, my request to the ho i. Minister is that that the Railway adm nistration is expected to be an ideal em iloyer. the demand of these workers is that the contract system should be total1 </ abolished and they should be empte ed directly by the Rail-ways. tt is nol 1 efnc done. If if is not

possible for you to do it in the near future or immediately, why don't you devise some other method? 1 suggest that let there be some sort of a subsidiary organization. Instead of making them to work through contractors, you have some sort of a corporation or some sort of a subsidiary organization which will take care of these 3 lakhs of workers. I feel confident that if such an arrangement is made, certainly their conditions could be improved to same extent. At present they do not get any other benefits. They do not get bonus: they do not get provident fund; they do not get leave privileges; they do not get the benefit of housing and they get nothing of the kind. Therefore, I should say that the Railway administration is duty-bound morally to give them better conditions of work. If the Railway administration cannot do so immediately, you must think of doing some-! thing for them in a phased manner- One I is the wage rate. If it is immediately done. I think it will be doing great service to these most neglected class of workers.

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Sir, then I refer to the problem of Scheduled Castes and Scheduled Tribes. It is really heartening to note that in the recent past, the Railway Ministry has been taking a keen interest in giving effect to the various regarding reservations provisions employment. The Railway Ministry has accepted, in principle, that the Railway Service Commissions will have at least one member either of Scheduled Caste or Scheduled Tribe. I think there are as many as Railway Service Commissions. This assurance was given to the Parliamentary Committee on Welfare of Scheduled Castes and Scheduled Tribes, I think, about 2 years back. A period of 2 years has passed but that assurance has not been so far materialised. Of course, barring one case, that is the Railway Service Commission in Bombav. in the other 3 Railway Service Commissions, the appointment of a Scheduled Caste or Scheduled Tribe member has not vet been made. We have been told that Railway did not get a person with, what they call, the background, a person with status. Sir. when we could get Ministers to handle more important work. I do not think why they could not get a member from the Scheduled Caste and Scheduled Tribe to work there as n member in the Service Commif[Shri N. H. Kumbhare.]

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sion. So 1 would request Mr. Qureshi Saheb to look into it and see that representation is given in all the Service Commissions.

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Secondly, Sir, the Railways have really taken a good decision to establish a Cell in the Ministry. We do not know what exactly is the scheme of that Cell. But my suggestion is that if the Railway Ministry wants that Cell to work effectively, then- I would like to make 3 or 4 suggestions—you must appoint a man, I should say, a committed Executive. You speak about committed judiciary: we may require committed judiciary but we equally want committed Executives also. But, unfortunately, in this country the caste prejudice operates even at Government level. That is very unfortunate of this country. Even those who are enlightened, even those who are broad minded, even they are not free from caste bias and prejudice. Therefore, one of the reasons why despite all these rules and regulations, directives, instructions and advice, the Scheduled Castes people are not getting their due share in the service, is because of the caste prejudice and therefore,] submit that unless a committed Executive is appointed to man the Cell, it will not be able to deliver the goods. My second suggestion is—I do not know what powers and functions are entrusted to the Cell-that we should try to appoint a member belonging to Scheduled Caste or Tribe so that this community may not have the grievance that their legitimate claims are being ignored. Then. Sir, my third suggestion is that the Cell must be given the powers to act independently, in all cases which are referred to it against zonal or divisional management against which the employees have represented that they have not been given promotion or they have some grievance. The Cell must be competent to take independent decisions. Then only it will be able to do justice. Therefore, my suggestion is that the Cell should be made more powerful and should be entrusted with a sort of semi judicial authority. Whatever decisions the Cell takes, must be binding on all. Then, Sir. the immediate work which the Cell can undertake is to look into the grievances about promotions. Sir, I have been receiving a large number of representations and referred so mam represenfations to the Railway Ministry. They are mostly concerned with the right for promotions. Their grievance is that -despite the directives that reservations should also be provided in promotions, in the first place they do not provide any reservation and secondly even if reservations are provided the candidates belonging to the Scheduled Castes and Scheduled Tribes are not appointed and they are just told that they are not fit to be appointed on the ground that they are not up to the mark. Therefore all those cases wherein Scheduled Caste and Scheduled Tribe people could not be appointed in the reserved quota should be re-examined and if this work is undertaken I think their major grievance about appointments in promotion could be attended

SHRI S. D. MISRA: Sir, this is a very limited Bill This demand in the Appropriation Bill for an expenditure of about Rs. 21 erores for a venture which is spending about Rs. 4.000 erores is not much and therefore to that extent we welcome it and we accept it. But, Sir, while accepting it, we do it with a sense of great sorrow and dismay. We see that since the last two days almost all the trains are not there. Today I understand from this place to H6wrah there was one train only-the Kalka Mailand about 5,000 people gathered at the Old Delhi station. Only a few thousands could go. The third class passengers occupied all first class coaches and air-conditioned coaches and it took 3 hours for the train to start. The police had to be called. The train which was to leave at 10.00—because it was late by 2 hours-left at 12.30 or 1.00 P.M. because the police had to be called. We do not know when this train will reach its destination. Why is such a thing happening? It is because the nation is held to ransom and who is doing that? Why is it being done? There are strikes and strikes. One can recognise the right to strike. We do recognise the right to strike in our Constitution but we do not recognise the right of lightening strikes in the manner in which they are resorted to. We never recognise this sort of thing. 1 complain that this Government is a weak Government. Otherwise. It would have given a very lightening treatment. They say they are using the DIR. Every time and for even' strike they say that they use the DTR. We are opposed to it. Why? Because you make a

mockery of DIR. Yoi do not mean to use it and you use it. 1 pi edict that after a few days under pressure of the Board or of this Minister or thai Minister or of circumstances again DIK will be withdrawn. The same leniency w II be shown and the same trouble will be there. Now, for 700 categories of employe s they want hundreds of unions. I can undi rstand a dozen union or a score of unions but I cannot understand so many unions Therefore, I welcome what Mr. Bharadwa said and what Mr. Anandan said just now. Two unions or three unions one car understand. Two or three parties in the olitical field also one can understand. If there are a hundred political parties and a hundred unions. what will be the fate of this country? Now Sir, there is strike h> the air. Nobody can go by air. There is -1like on the Railways. Nobody can go by r. il. Nobody has money to buy petrol becau e the price is up and everybody has not :ot a car. Now. all movement is jamm d for many days. Somebody said that Mr. Qureshi and Mr. L. N. Mishra are responsible. I say 'No." The Government, as a whole, is responsible. The Governmei t must sit and decide in Cabinet whether they mean business and whether they want to govern or not. It is not a single is.si e. 1 tell you everybody in this country is veil convinced that if you strike today, th y will settle tomorrow according to your emand. This attitude is equally bad I m ist tell you. Just now, one hon. Member mentioned that the Congressmen burnt buses in Bombay. 1 must say he must not have been a Congressman. No Congressman, either this side or that side, < m burn buses because it is not the ideolo :y of the Congress. He must be a commun st in the Congress and that is the tragedy Bf the Congress. (Interruption). Let me te I you that he must be a communist in the Congress. T am well acquainted with Bo nbay affairs. I may tell you, as there are communist friends creeping into the Congress, there are certain of their Men Is who are sitting that side and who claim to be their friends. No they are not your friends. They are your greatest enemies. 1 hey are organising the strike and they are posing as their friends. They go on Organising strikes. They hunt with the hound and run with the hare. They are doing like that. This is the state of affairs in this country. It is unfortunate that this country and this Government is

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not realising it. 1 am not saying that the legitimate demand of the workers has not to be fulfilled. It has to be. There must be an arbitration board. There must be certain channels for settlement and you must decide it. I am not blaming Mr. Mishra or Mr. Qureshi or for that matters the Prime Mmi\ter for this strike. Why did the raii-waymen immediately, without giving notice go on strike? Ten thousand people at Delhi station and other stations are suffering. It is not because of Mr. Mishra or Mr. Qureshi or for that matter anybody else. Therefore, when we talk to the nation, to this House to the country, we must talk very frankly, and the time has come for this Government to say whether it means firmness, it means government or not. They say that the Opposition is responsible. I do not know which Opposition they mean. I tell you, Sir, it is their friends in the Opposition who are responsible. You might call us not your friends but we want your hands to be strengthened because any loyal person, citizen, of this country will weep over the situation that has developed in this country. We cannot move, we cannot live because of the high prices and the economic situation. And today you are very much aware, you know, the circumstances of the economy; if this strike continues for seven or ten days more, the economy will be in the doldrums, it will go to dogs. Tomorrow there will be no food. Then there will be no coal and there will be no energy and it will be chaotic. And who will enjoy? They want to be your friends. They want to create chaos. They want to ride on your shoulders, on the shoulders of the Congressmen, and they want to enjoy the powers of the Congress —these Communist friends. You still call them friends. But when you are in distress they will be hit you below the belt. That is exactly what they are doing and you are not realising it. We are pained to see this. Therefore we, sitting on this side, request you. It is not that you should be hard on labour not at all. H?.ve a lightening settlement, if you like- But if you want to deal with them, deal with them firmly, not leniently.

Sir, I will take a few minutes more on some other points which are quite connected with this. This Railway Ministry is also fond of cheap jibes and gimmicks.

[Shri S. D. Misra.] The ex-Railway Minister thought that he should abolish classes 1, 2 and 3, and now they have abolished class 2. O. K. Very good. You have abolished class 2. But what about the substitute for class 2? They have nothing, If they had given some more coaches of even third class. I would have been satisfied. They have abolished class 2 and they have not added either to the first class coaches or to the third class coaches, with the result there is acute suffering.

The other point that I want to make is about passenger amenities. I must very frankly say—I was here in Parliament when the late Mr. Lai Bahadur Shastri was Railway Minister. The amenities programme that he started then was only picking up. And the amenities that were being given to the passengers regarding platforms, stations, etc., in those da>s, not even half of them are being given today. Then the total assets of the Railways were hardly two thousand crores. Today it is four thousand crores. What is happening is only the wage bill is growing, the amenities are not growing. Wagons are moving but wagon availability is not to the public and the public does not want to use your wagons also unless compelled to do so. Now road transport is competing with rail transport, and competing in a very successful manner because of lot of theft, pilferage by the employees and non-employees in the railways, with no security-1 do not know what. And new types of orders are issued. Only the other day I was at Lucknow and also at Allahabad. Within two months \ visited Allahabad and Lucknow. I went to the Lucknow as well as the Allahabad restaurants with a friend of mine. He wanted scramble eggs but he was told by the restaurant man that according to the orders from the D.S. no scramble eggs would be available. At another place he wanted toastes and cornflakes for breakfast but he was, again, told that according to the D.S.'s orders cornflakes would not be available. Now you can imagine things. These are the orders. Then I had to take his reply in writing so that he does not go back noon his word when 1 put in a complaint. I do not know what is happening. Since the time at my disposal is over I would take some other opportunity to discuss other important points Therefore. Jam sure the; will osomething to settle this matter quickly because the country as a whole, the whole nation is in agony.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Saklecha- Five minutes.

श्री वीरेन्द्र कुमार सखलेचा (मध्य प्रदेश): मान्यवर उपसभापति महोदय, ग्रभी जो स्टाइक के कारण कठिनाइयां उत्पन्न हुई हैं उनके बारे में काफी चर्चा हुई है ग्रीर यह बात सही है कि पैसेंजर्स को भारी कठिनाइयों का सामना करना पड़ रहा है, जैसा कि छनी मिश्रा जी ने कहा। मैं भी ग्रभी रेलवे विकिम के अन्दर गया, एक मित्र जो कि अमेरिका से आये हैं उनके लिये बिंकग करानी थी, वह श्रमेरिका से यहां तो ग्रा गये हैं लेकिन ग्रब कलकत्ता नहीं जा सकते, उनको न रेलवे के ग्रन्दर कहीं 25 तारीख तक जगह मिलने की आज्ञा है और न एयरलाइंस में कहीं स्थान है। यह बात सही है कि इस प्रकार की विषम स्थिति देश में ग्राज कम्यनिकेशंस में खड़ी हुई है, उसके बारे में मैं दोष देना नहीं चाहता लेकिन यह बात भी सही है कि घापने जो कुछ दिया लोकों-कर्मचारियों की स्टाइक के विश्वड़ा करने के सम्बन्ध में उनकी पूर्ति नहीं करी ग्रीर ग्रापने जो ग्राञ्वासन दिया. जो नेगोशियेशन्स किया आज आपने उनका पुरा पालन ग्रीर इसके कारण ग्राज कान्फिडेन्स का क्वेब्चन खड़ा हो गया है कि कोई धापकी बात का विस्वास कर के हडताल बापस ले-मिं यह नहीं कहता कि फिर वह स्ट्राइक करें लेकिन ग्रापकी भी इयुटी है कि ग्रपने बारवासनों की पृति करें। आज भी रतलाम में 9 लोगों को इस बाधार पर अरेस्ट किया है। तो मैं निवेदन करना चाहता है कि जो कुछ भी ग्रास्वासन दिया उसकी पूर्ति की जाय उसके बाद वह न मानते हों तो फिर जो भी कदम उठाना हो उठावें।

दुसरा मझे निवेदन करना है कि हमारे मध्य प्रदेश से म्राये हुये सिसोदिया साहब ने स्टेटस रिम्नार्गेनाइजेशन कमिशन की रिपोर्ट का वह उद्धरण पढ कर सुनाया कि मध्य प्रदेश के ग्रन्दर कम्युनिकेशन की बहत कमी है श्रीर रेलवे लाइन की कमी है और इस स्टेट को बनाते समयस्टेट रिग्रागेनाइजेशन विभागन ने इस बात को रिकमेंड किया था कि यहां और रेलवे लाइंस डाली जानी चाहिए। वहां बहुत से ऐसे एरियाज हैं जो कि बिलकुल ग्रनएप्रोचेवल हैं, रेलवे वहां पर पहुंचती नहीं है, रायपुर से बस्तर का हैडक्वाटंर जगदलपुर जो है वह 185 मील है, एक कमिशनरी के केन्द्र से डिस्ट्क्ट का केन्द्र 185 मील दूर है, अब आप सोच सकते हैं कि जनता को कितनी कठिनाइयों का सामना ब्रावागमन के सम्बन्ध में करना पडता है। जिस समय स्टेट बनी है. उसी समय स्टेट रिम्रार्गेनाइजेशन कमिशन ने यह समझ कर इस बात को रिकमेंड किया. लेकिन स्टेट रिम्रार्गेनाइजेशन कमिशन की क्किमेंडेशन के बाद कुछ भी नहीं हुआ। वह कोई तरीका नहीं है। ग्राज गना-भक्ती लाइन का काम भी स्थगित कर दिया है, उसको कम्पलीट करने के लिये बायंबाही नहीं कर रहे है। इस स्थिति के ग्रन्दर ग्रगर ग्राप उस रिपोर्ट को कुछ मान्यता प्रदान करना चाहते हैं. तो मध्य प्रदेश की कई आवश्यक लाइनें हैं. उनकी पूर्ति की जानी चाहिए । मैं एक विशेष बात की स्रोर स्रापका ध्यान दिलाना चाहंगा-एक बदन के उत्तर में धापने जवाब दिया है कि यह जो दिल्ली से ग्रहमदाबाद की मीटर गेज लाइन है, इसको ब्राड गेज के ग्रन्दर कंवर्ट करने के लिये द्याप सर्वे करवा रहे हैं ग्रीर उसके ग्रन्तगंत उदयपुर तक का सर्वे करवाया है। मेरा निवेदन है कि उदयपर तक का ही कैवल सर्वे नहीं करवाइये, बल्कि यहां जो रतलाम का दूसरा प्वाइंट

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है बाइगेज के लिये उसका भी करवाइये. नहीं तो कम से कम नीमच तक तो ब्राडगेज होनी ही चाहिए, चितौड से नीमच तक का 32 मील का टकड़ा है, इसके लिये कार्यवाही करनी चाहिये; क्योंकि यहां इस इलाके में कई सीमेंट फैक्टियां तैयार हो रही हैं। श्रापके यहां प्लानिंग नाम की कोई चीज है नहीं ग्राप यह देखते नहीं कि वहां की रिक्वायरमेंट क्या है। चित्तौड से नीमच 32 मील का टकडा है, निम्बहेडा में जे० के० ग्रप की सीमेंट फैक्टी बन रही है, जावद रोड में सीमेंट कार्पोरेशन की सीमेंट फैक्टी बन रही है और चेतक की सीमेंटफैक्ट्री चित्तीड में है ये तीन सिमेंन्ट-फैक्टीज 32 मील के अन्दर वहां लाइम-स्टोन होने के कारण बन रही हैं। द्याप सोचिये कि वहां ब्राडगेज नहीं बनायेंगे तो कितना टांस्पोर्टेशन का प्रदन वहां खडा होगा। सारी ट्रांस्पोर्टेशन की जो सुविधा है वह इन फैक्टीज को मिलेगी और जो दूसरे लोग वहां हैं वह परेशान होंगे। कितना लोडिंग ग्रीर ग्रनलोडिंग का काम इन तीन सीमेंट फैक्टीज का हो जायगा भ्रौर कितना काम बढेगा श्रौर ग्रभी जो लाइन है वह इस रिक्वायरमेंट को पूरा नहीं कर पायेगी। इसलिये मेरा ग्रनरोध है कि कम से कम नीमच तक ब्राडगेज लाइन का सब करबाइये. अजमेर से उदयपुर का कर रहे हैं, दिल्ली से ग्रहमदाबाद में जो उदयपुर के सेक्टर का कर रहे हैं तो उसको कम से कम नीमच तक ले जायं ब्राडगेज लाइन करने के लिये ग्रीर ग्रगर हो सके तो रतलाम तक इसके बाद ले जायं; क्योंकि उसको कनेक्ट किया जाय तो उसमें ब्रावागमन की सुविधा होगी। एक ग्रौर निवेदन यह है कि ग्रभी दो दिन पहले मैंने यहां पर पुछा था मन्सा में जो रेलवे छाउट एजेन्सी है, उसमें बड़ा स्कैन्डल है। मैंने उसके

[श्री वीरेन्द्र कुमार सखलेचा] बारे में यहां पर प्रश्न पूछा था, तो मझे जवाब दिया गया कि जांच की गई है ग्रीर उसमें कोई गड़बड़ी नहीं पाई गई है। मन्सा में ऋधर ब्रदसं हैं जिनको रेलवे की स्राउट एजेंन्सी दी गई है और इस तरह से एक व्यक्ति को रेलवे ने वहां पर पेटोनाइज कर रखा है। उसने वहां पर रेलवे के कर्मचारियों के साथ मिल कर 1 लाख 53 हजार रुपये का स्कैन्डल किया है। वहां पर उसको सामान ले जाने का काम सींपा गया है और वह नीमच से मन्सा जो कि 22 मील की दूरी पर है वह ट्रक का किराया वसूल कर लेता था जब उसकी वर्किंग रेलवे द्वारा हो जाया करती भी। इस तरह से उसने एक लाख 53 हजार रुपया वसुल किया। इसलिए मैंने पूछा था कि इस स्कैन्डल के बारे में पूरी तरह से जांच कराई जानी चाहिये। वहां पर जो कामशियल सूपरिन्टेन्डेंट हैं वे इनके साथ मिले हए हैं और इनको हर तरह से पटाने की कोशिश की जाती है, हजारों रुपया इनके लिए खर्च किया जाता है। इस तरह से 1 लाख 53 हजार रुपये के झुठे विल्स रेलवे एडमिनिस्ट्रेशन को देकर उन्होंने वसूल किये हैं। तो में यह चाहता हूं कि इस मामले की पूरी जांच की जानी चाहिये। श्री पिन्टो द्वारा जो जांच कराई गई है उसमें कहा गया है कि इस मामले में कोई गड़बड़ी नहीं पाई गई है। लेकिन मैं यह निवेदन करना चाहता हूं कि जो अधर ब्रदसं हैं वे वहां के कामशियल सुपरिन्टेन्डेंट से मिले हुए हैं और सुपरिन्टेंडेंट साहब पिन्टो से मिले हुए हैं और इस झुठे बिल के ग्राधार पर रेलवे एडमिनिस्टेशन से 1 लाख 53 हजार रुपया इस ग्रधर बदर्स ने वसल विता है, जिसके पास ग्राज मन्सा की

ग्राउट एजेल्सी है। एक ग्रीर तो हम चाहते हैं कि रेलवे में किफायतसारी हो और दूसरी और इस तरह से रेलवे में भ्रष्टाचार होता है। तो मैं यह निवेदन करना चाहता हं कि ग्राप इस पुरे मामले की जांच करेंगे, तो उचित होगा।

में श्री कूरेशी जी से यह निवेदन करना चाहता हं कि यह जो जावद रोड स्टेशन है इसमें कोई फैसीलिटी नहीं है। वहां पर न किसी तरह की लैटीन की भी व्यवस्था नहीं है ग्रीर न ही वहां पर ठहरने की व्यवस्था है। वहां पर फर्स्ट क्लास के जो पैसेंजर ग्राते हैं उनको ठहरने की भी व्यवस्था नहीं है। रात को वहां पर जब दो बजे गाडियां पहुंचती है तो वहां पर रात को ठहरने की कोई व्यवस्था फर्स्ट क्लास के पैसेंजरों के लिए नहीं है। जब वहां पर इस तरह की कोई व्यवस्था ठहरने के लिये नहीं है तो फिर कीन यात्री वहां पर रात को उतरने की कोशिश करेगा। वहां पर सीमेंट कार-पोरेशन सीमेंट का कारखाना लगाने जा रहा है ग्रीर दूसरे कारखाने वहां पर लगने जा रहे हैं। अगर आप वहां पर यान्नियों के लिए ठहरने ग्रौर दूसरी सुविधा उपलब्ध नहीं करेंगे तो यात्रियों को इससे बड़ा कष्ट होगा। इसलिए मेरा श्चन्रोध हैं कि ब्राप कम से कम जो जरूरत की सुविधाएं हैं उनकी तरफ देखने की कोशिश करें।

श्री सुलतान सिंह (हरियाणा) : उप-सभाध्यक्ष महोदय, यह जो माननीय मंत्री जी हाउस में लाये हैं, मैं उसका समर्थन करने के लिए खड़ा हुआ हं। एक बात तकरीबन-तकरीबन सभी माननीय मेम्बरों ने कही कि इस समय रेलवे के कुछ कर्मचारियों ने जो हड़ताल कर रखी है उससे जनता तया देश को बहुत नकसान हो रहा

है। ग्राज जो स्टाइक चल रही है. उसको मैं एक पोलिटिकल स्टाइक समझता हं; क्योंकि उत्तर प्रदेश में इलैक्शन होने जा रहे हैं; और जैसा मेरे माननीय दोस्त चौधरी रणबीर सिंह जी ने कहा कि 12 लाख यात्री उत्तर प्रदेश में रेलों द्वारा सफर करते हैं. लेकिन ग्राज रेलें विलक्त बन्द हैं। आज इस में दो राय नहीं हो सकती है सिवाय कम्यनिस्ट भाइयों को छोड़ कर ग्रौर बकी सारा चाहता है कि सरकार को हाउस यह किसी न किसी तरह से अपनी नीति को बदलना चाहिये इस स्ट्राइक के बारे में। हमारे राष्ट्रपति जी श्रपील कर चके हैं कि तीन साल तक इस देश में किसी प्रकार के कोई स्ट्राइक न किये जायं। हमारी प्रधान मंत्री जी बार-बार कह चकी देश में स्ट्राइक न किये जायं, लेकिन हमारे जो देड बनियन लीडर्स पोलि-टिकल पार्टीज के हैं, उन्होंने जब तक इस बात की तरफ ध्यान नहीं दिया है। जैसा कि हमारे दूसरे दोस्तों ने कहा कि इंडियन एयर लाइन्स में स्ट्राइक है, रेलवे में स्ट्राइक है ग्रीर लोगों को कोई दूसरा साधन नहीं है, जिससे वेएक जगह से इसरी जगह जासकें। इससे एक बात यह महसस होती है कि अगर देश के अन्दर कोई ऐसी गम्भीर स्थिति द्या जाय, तो यं पोलिटिकल पार्टज कितना बड़ा नकसान इस देश का कर सकती है। पिछले

Appropriatio (Railways)

5 p.m. दिनों की बात है। मैं मिश्र जी और नवल विद्योर जी से एक वात जरूर ग्रर्ज करना चाहता हं। उन्होंने कांग्रेस (आर) पर इल्जाम लगाया है कि (ग्रार) कम्यनिस्टों के साथ दोस्ती करके चलती है। मैं एक बान मार्फन इन लोगों ने पूछना चाहता हं ग्रीर वे ईमानदारी से बताएं कि ज्योति बसु के खिलाफ श्रापने 20-19 RSS/ND/73

इलेक्शन में किसको खडा किया था? वेस्ट बंगाल के ग्रन्दर कम्यनिस्ट पार्टी को रिप्लेस करने वाले ग्राप थेया हम थे ?

No. 4 Bill, 1973

श्री एस० डी० मिश्रः में सही कहता हं कि हम लोग उनके साथ नहीं हैं।

श्री सलतान सिंह: ग्राप लोग एक बात में उनके साथ जरूर हैं। वे लोग स्ट्राइक कराते हैं।

श्री जगदम्बी प्रसाद यादवः केरल में ग्राप किसके साथ हैं?

श्री एस० डी० मिश्रः हम एनाउन्स करते हैं कि हम लोग सी० पी० ग्राई० एम० ग्रौर सी० पी० ग्राई० के विरोध में हैं ग्रीर रहेंगे।

श्री सुलतान सिंह: ग्रापने कभी विरोध नहीं किया। वेस्ट बंगाल में उनको ग्रापने रिप्लेस किया या हमने किया?

उपसभाध्यक्ष (श्री वी० बी० राज): कौन किसके साथ है यह दुनिया को मालम है, ग्राप विल पर वोलिए।

श्री सलतान सिंह: मैंने इसलिए कहा क्योंकि उन्होंने कहा था। एक दोनों एक हैं। वे कहते बात में ये हैं कि यह सरकार वर्कर्स की डिमान्डस नहीं मानती स्नौर उनके ये दोस्त कहते हैं कि यह सरकार वर्कर्स के सामने झक जाती है। जनतंत्र के ग्रन्दर हमारे किलाफ नफरत फैलाने में ये दोनों एक हैं।

में पिछले दिनों की बात वताना चाहता हं। इन दोस्तों ने कहा उत्तर भारत के किसानों को कि ग्रनाज मत दो, शिव सेना ने महाराष्ट्र के **अन्दर कहाकि गोदाम लुट लो और** वेस्टर्न रेलवे के ग्रन्दर स्ट्राइक हुई ताकि

[श्री सुलतान सिंह] उत्तर भारत का ग्रनाज महाराष्ट्र न पहुंचे । क्या आप इस कांस्पिरेसी के पार्ट नहीं हैं। ज्यादा न कहते हुए ij ग्रापकी मार्फत मंत्री महोदय से दरखास्त करता हं कि स्टाइक को कांस्टीटयशन में मान्यता देना एक बहुत यच्छी बात थी। एक अच्छी बात थी इसलिए कि गरीब यादमी अपनी जमात बना कर अपनी बलन्द कर सके, लेकिन वे बाज इस देश को तबाह कर दें. इस देश के प्रोडक्शन को बन्द कर दें. इस देश के कारीबार की बन्द कर दें तो फिर हमें इस देश के 50-60 करोड़ लोगों के लिए कांस्टीटयशन में अमेंडमेंट लाना चाहिए ग्रीर खुल कर कहना चाहिए कि 8-10 साल तक इस देश में स्टाइक का राइट उनको नहीं होगा। मजदूर मझसे नाराज होता हो तो हो, कोई कर्मचारी मुझसे नाराज होता हो तो हो, लेकिन मैं इस हाउस के ग्रन्दर खुल कर कहना चाहता हं कि अगर हमने इसी तरीके पर स्टाइक्स को मान्यता दी, इसी तरीके पर यह काम चलता रहा तो यहां पाकिस्तान ग्रौर चीन की जरूरत नहीं इस देश को. इस देश के टेड यनियनिस्टस ही तबाह कर देंगे। जितनी हमारे देश में लीहे की जरूरत हो उसके लिए उतने लोहे के कारखाने बनें, चलने-फिरने के लिए जितनी जरूरत हो रेलें बनें। यह तो स्ट्राइक के बारे में हुआ।

एक छोटी सी अर्ज मैं उप मन्त्री जी से करना चाहता हूं और बह यह है, जैसा चौधरी रणभीर सिंह जी ने कहा, रोहतक से गुहाना लाइन बन चुकी है, उसको पानीपत तक कर दिया जाय।

इसके अलावा हरियाणा के ग्रन्दर श्रीवर-क्षिजेज को बहुत कमी है। ग्राप् जमुना नगर की हालत देखिए, रिवाड़ी की हालत देखिए। कुस्क्षेत्र की तो यह हालत है कि जब बड़ा मेला लगता है तो 10-12 लाख आदमी आते हैं. वहां पर ओवर-ब्रिज नहीं है, बीच में रेलवे लाइन पड़ती है। मैं यह नहीं कहता कि सब इसी साल बन जायं, कम से कम एक ओवर-क्रिज तो बनना चाहिए। स्ट्राइक के मामले को तो हमेशा के लिए तय कर देना चाहिए वरना सारे देश की स्थिति बिगड़ जायगी। यही प्रार्थना है।

SHRI MOHD. SHAFI QURESHI: Sir. at the outset, I express my profound regrets to hundreds of thousands of commuters ;i'til passengers who have been patronising Indian Railways for the last so many years and who will continue to do so, for it is very unfortunate that less [nan 1 per cent of the railway employees should hold at ransom 1.25 per cent of the entire Indian population. Nearly about 7 million people are travelling every day on the Indian Railways. And we are carrying .6 million tonnes goods and freights every day. It is in this context that I feel that 1 have to express my regrets to the travelling public and 50 per cent of this travelling public are confined to the industrial cities of Calcutta, Madras, Bombay and Secunderabad. These commuters include industrial workers, low-paid employees, vegetable vendors, students, sick men and other categories of low income people. Actually it is the people of this country who are suffering from this illegal, unconstitutional strike. I was heartened to see the 'rend of the debate in this House and to note the fact that the mind of every hon. Member was exercised because of this sudden lightning strike by a section of our railway employees.

I would like to point out that on the 12th November, a question was asked in this very House by hon. Members. Shri Nircn Ghosh, Shri Kali Mukherjee, Shri f. S. Tilak, Dr. K. Mathew Kurian. Shri Krishan Kant, Shri Gurmukh Singh Musaflr, Shri A. G. Kulkarni, Shri V. K. Sakhlecha, Dr. Z. A. Ahmad, Shri Kota Punnaiah and Shri Chandra Shekhar. It A as with regard to this very locomen's agitation and the question was:

(a) whether all the penalised locomen have since been reinstated;

- (b) the number if criminal eases against loeomen already withdrawn and those which have not I een withdrawn and the reasons for not vithdrawing them:
- (c) whether thr agreement arrived at between loeomen and the authorities has been implemenie i I Full; and
- id) if the ansv er to part (c) above be in the negative, what are the reasons therefor?

Sir. I have sta'ed on 12th November, 1973. that all the ssurances given to loeomen have been lully honoured both in letter and spirit. With regard io three items, that is, pay protection, same pay lor same work, and n tionalisation of the basis for payment of nileage allowance, 1 have said that these U fee items are yet to be considered by the Committee. The Committee appointed >y the Minister of Railways is continuini. The next meeting of the Committee will be held on 17th January. These three item will be discussed there because both side-., the administration and the loco staff side, wanted some documents to be exchanged. So, when the matter is on the negotiating table, to go on strike on the same issu I is not, 1 think, just on the part of the loco stalT. That knocks down the very bi sis of bilateral agreement. After all agreeim nl cannot be on one side only. There an certain obligations cast on the workers a so. They have stated in that agreement hat for three years they will not go on trike on the items which were agreed to between the parties. One of the main ite (is on which there was agreement betweip the parties was that no loco stall' will re compelled to work for more than 10 hours. This was the agreement between th two parties and what the Committee had t > decide was the mode and manner of impli nentation of the tenure of work. When i n item has been agreed upon by the i irries, the loco staff are honour bound n)t to go on strike for three years on this p irticular issue. Then what happens to the items which they have agreed and also to the items which are still under discussion? They have made an issue of these things. And, Sir, they have gone on this 'wild cat' or lightning strike thus creating difficulties for the Railway administration. Sir, this is a fact that the entire artery of our transport system will be affected if there is a small clot anywhere on this artery. The rail movement, if it

is not properly co-ordinated, will affect the supply of coal to the steel plants and the supply position to the steel plants is being maintained at a great stress and if the situation deteriorates further-I do not want to conceal anything—possibly we may have to face serious difficulties in the steel plants. Now, Sir, who is going to be the sufferer? Hundreds and thousands of workers who are employed in the steel plants and in the other industries throughout the country will be the ultimate sufferers on account of this. Some honourable Members have said that the Government has taken an attitude which is anti-labour. It is not anti-labour. I say that less than 1% of the railway employees are involved in this agitation and, Sir, I have reports that more than -80% of the staff is willing to work, but because of coercive methods and because of intimidation and threats held out they are not able to come out. Sir, 1 myself had been to certain vards. I had been to the Tughlakabad vard and to the Shakur Basti Yard and I also went to the Control Room late at night at the Delhi Main and I have reports with me. 1 must admire the officers and the staff and the other loeomen who are working under conditions of much strain now and they really deserve the congratulations of the entire country, because. Sir, whatever little skeleton services they can maintain they are maintaining well and they are able to maintain supplies to the power plants because we do not want the industries to come to a grinding halt. We want to maintain the slocks of the steel plants and we want to maintain the stocks of coal for our domestic use and we have, of course, to use coal for our own purposes also. Sir, in this situation, Shyam Babu says that we have to be very firm...

SHRI NAWAL KISHORE: Yes.

SHRI MOHD, SHAFI OURESHI: ...and we must deal with this particular problem with firmness.

SHRI NAWAL KISHORE. Yes.

SHRI MOHD. SHAFI QURESHI: Sir. I sincerely believe that the railway employees are the kith and kin and part of our family and we have always tried to involve them in the working of the entire Indian railway system by persuasion and ; m ijo rity of these people are dedicated and

[Shri Mohd. Shall Qureshi.] devoted people and they have shown, not today, Sir, but even at very critical junctures in our history when the very freedom of our country was in danger, this dedication and devotion. But the question is this: What does he mean by saying that we should lake a firm action? He says that we are invoking the DIR. He says that »c u\ promulgating the DIR and then develop cold feet and start withdrawing the cases. Sir. 1 have stated vesterday here that the DIR will be promulgated in the case of the anti-social elements and those persons who will indulge in sabotage or in collusion and they will be arrested and deterrent action will be taken against those people. But. Sir. the doors of negotiation are already open-...

SHRI S. D. MISRA: Yes, that is what we want.

SHRI MOHD. SHAFI OURESHI:... because the Committee has not been wound up and very important matters which are also pending before the tribunals have to be discussed by this Committee. Sir. there is a representative of the Labour Ministry on this Committee who has been watching the proceedings of this Committee very closely. Sir, we have also the minutes of this Committee signed by both the parlies and now to go on saying that the agreement has not been honoured and that they have not been fulfilled, is not good and 1 feel that these people are not doing justice lo this Committee. Sir, my position becomes rather difficult because I am the Chairman of the Committee. I have tried to accommodate the workers" viewpoint much beyond the scope of the agreement itself. In certain eases. Sir. i have said that if a particular concession applies to only May—August agitation. I was prepared to consider the extension of this concession to the previous agitations also. Sir, the point is this: Unfortunately, these people have a very microscopic number of our employees on the loco running stall side and they have taken into their hands the main idea or main purpose behind this agitation. It is the right of negotiation and the right of recognition. As I stated vesterday, our stand is that we are not going to recognize category unions on the Indian Railways. We have got more than 700 categories on Indian Railways. And if we go on recognizing each category, we will have to have 700 cate-

gories on the Indian Railways. According to a very rough estimate, il the demands of each category are looked into, u truy entail an expenditure of more than Rs. 000— 700 erores. Sir. if the situation remains as il is today, when expenditure is going up, where is the money to keep for distribution?

Then, Sir, now we have got a joint consultative machinery. There is a permanent negotiating machinery. There are-two recognized unions. And these matters have already been taken up earlier, much earlier, by the recognized unions with as. But despite that also, we have said that it is our policy that the Railways will listen lo the grievances of every individual, every employee of the Railways and he can seek redress from the officers. There is no ban as such for presentation of applications to officers. But, Sir, if this is the way, then we will let them know what it means by stoppage of work and absenteeism.

Sir. if we look at the industrial development of our country, roads are coming up and new buildings are corning up. If soft coke is not available, the entire brick-burning industry will come to a collapse. Therefore, I have to reiterate my appeal once again to the loco staff that this is high time that they realised that at this critical juncture they should come back to work and all their grievances which are still under discussion will be properly looked into.

Then, Sir, about 10-hour work, we started this from the 1st of December. The only difference Between the two sides was, while the Administration said it would take three years to complete this ten-hour work on the entire Indian railway system, the 'tall said that it could be done in 90 days. Sir, at least they should have allowed 90 days to elapse from the 1st of December. I told them that I shall give them every facility to sit with the officers and that if they could get it done in 90 clays 1 said: Hats off to you. But before this period of 90 days was over from the 1st of December when we said that we shall start implementing this ten-hour rule on the entire Indian railway system, suddenly, on the 16th December they went on a strike and they started absenting themselves. If J take them on their word—and the country should know it, Sir, that they wanted 91) days lo complete the implementation of

this-we started this work on the 1st of December, they struct work on the 16th of December. If they h d waited for 90 days, and it they had me; sured the progress-1 think, possibly at th it time their attitude was rigid they coul 1 have said that the Railways have faileo and, therefore, they could resort to strike, of course, after giving some proper notice or some thing. Sir, under these com itions, I do not call it genuine trade unioni m: it is coercive trade-unionism. Nobody should be left alone or protected to tak: advantage- of that situation. Sir, I at i going once again to state this thing befoie this hon. House that whatever assurances have been given have been fulfilled: they should have no grievance on that. Whatever remains has vet to be decided by tl t committee. Let them come to this comrr ttee. If they want the date of this commi lee to be advanced by two days, three da s or even ten clays, 1 am prepared even 1 > consider that demand also. But, unfortun: el v. Sir as I have noticed, there is more >f politics in this agitation. . .(Interruptiol <). There are elements which are trying to sabotage the entire economy of the country...

Appropriation (tail ways)

SHRI B. K. KAUL: Why don't you haul them up?...

SHRI MOHD. SHAFI QURESHI: I had expressed my desii: and sincerely appealed to them that it wuld have been better if they leave the railway men alone, because we can decide and we know how to decide with our own kith and kin, our own members of the fami v. But they won't let them do so.

Sir, this was not one of the important matters, but I toik it up first because the hon. Members si owed a great concern about it. I am si re that this House reflects the will of the pi ople of this country that we have not to be swashbuckled or brought to knees by coe fciow. We shall discuss all matters on th 1 table and there will be a mutual dialogut We shall try to understand each other s point of view and try to solve the pre Hem. Coercion will not pay either those vho believe in it or those who think that s rnie results can be achieved through it.

Sir, I will now come to the supplementary demands. Fran the Supplementary Demands presented to the House, hon.

Members will appreciate that I have con-lined myself to the minimum requirements. I he funds asked for are only to cover the pi c>\ isional payments of two increases in the rates of Dearness Allowance (sanctioned by Government from 1-5-73 and I-S-73J and the cost of certain urgent surveys and works undertaken, or proposed to be undertaken, out-of-turn during the current year.

Payments of the two increases in D.A. have already been made to the staff to the extent of Rs. 10 crores by the end of October. The balance of Rs. 11 crores under Revenue Expenditure is required to cover such payments from November 1973 to March 1974. The House will note that J have made no request for allotment of any funds for Dearness Allowance liability under the Works Grants. The amount of Rs. 1,58 crores required for this purpose is proposed to be absorbed within the existing allotments.

Even for surveys and urgent works, 1 have approached the House with very modest proposal limiting the requirements to the minimum during the current year The main items are—four surveys, two restoration works and two Projects, namely, a factory at Nasik for manufacture of electric traction motors and a wheel & axle plant Yclahanka in Karnataka.

In addition, generating sets are proposed to be installed at key workshops and Production Units. The hon. Members are aware of the frequent interruptions to power supply, load shedding, etc., particularly during the last IS months or so. These interruptions have adversely affected the production and maintenance of our rolling stock. It is essential that Railways, dependence on erratic supply sources should be reduced as early as possible so that power supply for its essential requirements is assured. To this end, standbye generating sets are proposed to be set up as an immediate measure. As a long term measure, the feasibility of setting up Cap-live Power Houses is being explored.

The two restoration works have been included so as to make the maximum progress during the working season before the onset of the monsoon.

[Shri Mohd. Shaft Qureshi.]

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Appropriation (Railways)

The setting up of a factory for the manufacture of electric traction equipment is essential to meet the matching requirements of motors for use in electric locomotives. The existing production capacity in the country is inadequate for our increased requirements. The wheel & axle plant is being set up to supplement the existing indigenous capacity and save on imports of this item to the extent of Rs. 6 to 7 crores per year. A final decision on this project has been reached only recently after satisfaction of the criteria of technical and financial viability.

Although the proposed works may entail more expenditure than the token amounts asked for in the Supplementary Demands, it will be my endeavour to contain the over-all outlay within the Grants sanctioned by the Parliament.

I am grateful to the hon. Members who have taken part in this debate. Certain points have been made by hon. Members with regard to their areas relating to new lines, conversions and amenities. I will try to send a reply to each Member individually. With these words....

श्री जनदम्बी प्रसाद यादव : ग्रापने एस० पी० वर्मा के बारे में कुछ नहीं बताया। मैंन हाउस में भी उसका जिक्र किया ग्रीर मैंने लिख कर भी दिया।

श्री ओम मेहता: लिख कर जवाब दे देंगे।

भी जगदम्बी प्रसाद यादव : लिख कर जवाब क्या देंगे. सदन के सामने देना चाहिए। ه د ماین کی

उपसभाध्यक्ष (श्री बी० बी०) राज) : उसी बात के लिये वहां से यहां तक्षरीफ ले ग्राये।

श्री जगदम्बी प्रसाद यादव : श्रीमन मैंने उसके लिये ग्रटेंशन दिया हाउम में उसको बताइये । हाउस में कहा लेकिन मिनिस्टर

साहब ने कोई बात ही नहीं कही. मैंने व्हिप से भी कहा कि इसका जवाब दिलबाइये। कितना बडा सवाल है. 1968 ई० से इस चीज को ले कर लड़े और 1973 तक लिखा पढ़ी करने के बाद भी . . .

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उपसभाध्यक्ष (थी वी० बी० राज): उस चीज को दहराने की क्या प्रावश्यकता है। Would you like to say anything?

SHRI MOHD. SHAFI QURESHI: This matter pertains to some employees. has also raised other matters about Sharma and other persons. I do not have the details to be able to give a satisfactory reply. But I shall get a detailed reply sent to you.

श्री जगदम्बी प्रसाद यादव : श्रीमन, यह छ: वर्ष से 1968 से चल पर इन्हें पता नहीं, डिटेल नहीं जानते एस० पी० वर्मा के बारे में, सैनिटरी इंस्पेक्टर...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Minister said that he will look into it.

श्री जगदम्बी प्रसाद यादव : मिनिस्टर साहब कई बार कह चके हैं। बहुत देख चुके हैं। मैंने लिख कर दिया उसके बाद हाउस में कहा। उसने छोटी सी बात रखी, उसने कोई बात नहीं रखी, उसने इतना ही रखा कि जो नाइट स्वायल उठाने के लिये बहाली की जाती है. . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Do not bring the merits of the case now,

श्री जगदम्बी प्रसाद यादव : विज्ञां केस का सवाल नहीं है भ्रष्टाचार का सवाल है, सवाल के मेम्बरों का है ग्रीर सब से ऊंचे ग्रधिकारियों का है। यह यह एक इंडिविज्ञञ्चल का सवाल उठा

हैं बिलकुल गलत बात है। मैं तो एक नीति का सवाल उठा रहा हं और इस बारे में मैंने माननीय मंत्री जी को कई बार लिखा, यहां पर सवाल लेकिन उन्होंने कोई रैस्पोंड नहीं किया। उन्होंने मेरे प्रश्न का जवाब नहीं दिया ग्रौर उस को रिजेक्ट कर दिया। पर जनता के प्रतिनिधि बन कर हैं ग्रीर खिलवाड करने ग्राये हैं। नहीं

SHRI MOHD. STAFI OURESHI: The information which I have with me is that this Mr. Verma, v ho immolated himself before the Parliament House or the Central Secretariat, at the ':me when he died v. as not a Railway employee. He was discharged from servk c some four years ago. And I am subject to correction. That is why I should be j ven time...

(Inti rruption).

श्रीजगदम्बी प्रसाद यादव: श्री क्रेशी साहब, मैं ग्राप से विनम्रता पूर्वक यह कहना चाहता हं कि ग्रगर कोई जानकार अनजान बनना चाहते हैं तो उसका भी कोई इलाज हो सकता है?

SHRI MOHD. IHAFI QURESHI: I am not vielding...

{In erruptiari).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Yad iv, do not enter into a dialogue now.

SHRI MOHD. SHAFI QURESHI: That is why I requested the hon. Member that I shall get the t Jll details and submit to him. In case he wants to discuss further, he is welcome to come to me at any time. Sir, with these v ords, I commend the Bill to the House.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Sill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1973-74 for the purposes of Railways, as passed by the Iok Sabha, be taken into consideration."

MGIPCBE—S4—19/RSS/ND/73—29-3-74—59?

The motion was adopted.

[19 DEC. 1973]

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We shall now take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause I the Enacting Formula and the Title were added to the Bill.

SHRI MOHD. SHAFI QURESHI: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Konkan Passenger Ships (Acquisition) Bill, 1973

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Konkan Passenger Ships (Acquisition) Bill. 1973, as passed by the Lok Sabha at its sitting held on the 19th December, 1973."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI V. R. RAJU): The House stands adjourned till 1! A.M. tomorrow, the 20th December.

> The House then adjourned at twentyeight minutes past five of the clock till eleven of the clock on Thursday, the 20th December. 1973.